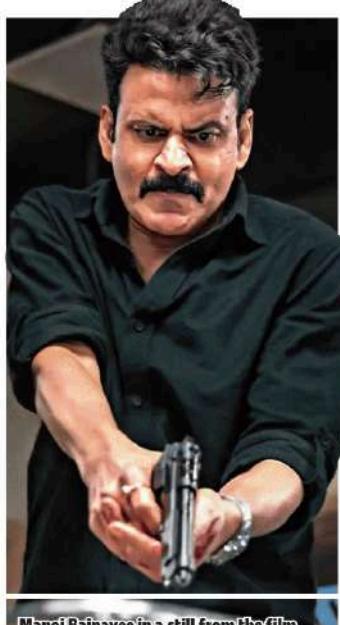


Ghooskhor Pandat not about any community: Neeraj Pandey



Manoj Bajpayee in a still from the film

The story of *Ghooskhor Pandat* is fictional and has nothing to do with any caste or community, filmmaker Neeraj Pandey said on Friday, a day after the Netflix film faced backlash over its title.

Addressing the same, the filmmaker said, "Our film is a fictional cop drama, and the term 'Pandat' is used simply as a colloquial name for a fictional character. The story focuses on an individual's actions and choices and does not comment on or represent any caste, religion, or community. As a filmmaker, I approach my work with a deep sense of responsibility – to tell stories that are thoughtful and respectful. This film, like my earlier work, has been created with sincere intent and solely to entertain audiences."

CONTINUED ON ▶ 4

Background

On Thursday, the National Human Rights Commission issued a notice to the Ministry of Information and Broadcasting in the wake of a complaint alleging that the title of an upcoming movie to be released on a web-based platform, "promotes negative stereotypes" and "viliifies a recognised social group".



Neeraj
Pandey

I take people's concerns seriously: Manoj on Ghooskhор Pandat controversy

Manoj
Bajpayee in
Ghooskhор
Pandat

CONTINUED FROM **1**

Neeraj wrote, 'We understand that the title of the film has caused hurt to some viewers, and we genuinely acknowledge those feelings. In light of these concerns, we have decided to take down all promotional materials for the time being, as we believe the film should be experienced in its entirety and understood in the context of the story we intended to tell, rather than judged on partial glimpses.' TNN



The filmmakers have decided to take down the promotional material, in light of the public sentiment: Manoj Bajpayee

In a statement on X, Manoj Bajpayee, who stars in the film, addressed the concerns with the title and wrote, "I respect the emotions and concerns people have shared, and I take them seriously. When something you are part of causes hurt to some people, it makes you pause and listen. As an actor, I come to a film through the character and the story I am playing. For me, this was about portraying a flawed individual

and his journey of self-realisation. This was not meant to be a statement about any community. In my experience of working with Neeraj Pandey, there has been a consistent seriousness and care in how he approaches his films. The filmmakers have decided to take down the promotional material, in light of the public sentiment. This reflects the seriousness with which the concerns are being taken."

Govt sets Feb 28 deadline to meet bus safety norms

Suchith.Kidiyoor
@timesofindia.com

Bengaluru: In the wake of repeated fire incidents involving sleeper and semi-sleeper buses in Karnataka, the state govt has set the end of Feb as the deadline for private operators to comply with enhanced safety norms.

Transport minister Ramalinga Reddy told TOI that strict instructions have been issued to bus operators and body builders to adhere to prescribed standards to ensure passenger safety.

As part of the measures, the transport department has directed the removal of partition doors behind the driver's cabin, as such barriers have hampered passenger evacuation through the front exit during fire accidents. The use of sliders for berths in air-conditioned sleeper buses has also been banned. In several private buses, manual sliders were installed in place of curtains, posing additional safety risks during emergencies.

The department has further made it mandatory for all sleeper buses to be equipped with fire extinguishers. Bus bodies built in violation

Bus fire cases in K'taka since May 2024

Feb 6, 2026 Bengaluru-Kalaburagi bus caught fire near Nelamangala — No casualties	Oct 24, 2025 Bengaluru-Hyderabad bus caught fire near Kurnool, Andhra Pradesh — 20 dead, 9 injured
Jan 27, 2026 Bengaluru-Hosanagar bus fire near Ripponpet — 10 injured	Feb 10, 2025 Bengaluru-Kannur bus fire near Mandya — No casualties
Dec 25, 2025 Bengaluru-Gokarna bus gutted by fire near Chitradurga — 7 dead, 28 injured	Aug 7, 2024 Bengaluru-Bhatkal bus caught fire near Sagar — No casualties
Dec 19, 2025 Bengaluru-Kozhikode bus fire near Nanjangud — No casualties	May 14, 2024 Shivamogga-Mysuru bus fire near Tarikere — No casualties



TRAGEDY ON THE ROAD: The fatal accident in Chitradurga on Dec 25, 2025 called safety measures into question once again

of rules—such as through illegal chassis extension—have also been prohibited. Reddy said operators have time until Feb 28 to comply with the new safety requirements, failing which enforcement officials will initiate strict action.

“These guidelines have been issued in line with directions from the National Hu-

man Rights Commission, which instructed all state govts to strictly implement the safety study report of the Central Institute of Road Transport,” the minister said. He added that fitness certificates will not be issued to sleeper buses that fail to meet the revised safety norms, signalling zero tolerance for non-compliance.

VHP flags Netflix film title, seeks govt action

TIMES NEWS NETWORK

New Delhi: Vishwa Hindu Parishad (VHP) on Friday objected to upcoming Netflix film 'Ghooskhor Pandat', calling its title offensive and an attack on a "most respectable segment" of society, and urged the govt to examine the issue.

Though BJP said the Centre has asked the OTT platform to remove the teaser and other promotional contents of the film from social media, govt sources said it was Netflix's decision to take down the movie's teaser and its other promotional contents.

The film's announcement earlier this week triggered a sharp backlash on social media, with many users describing the title as "casteist".

The controversy also led to an FIR being registered at the Hazratganj police station in Lucknow, while National Human Rights Commission (NHRC) issued a notice to the information and broadcasting ministry following a complaint.

Reacting to Netflix India's promotional post on X, VHP national spokesperson Vinod Bansal said the title was "totally unacceptable" and alleged it could spread hatred and unrest.

Will expose 'Jungle Raj' in State, says Jagan

VIJAYAWADA

YSRCP president Y.S. Jagan Mohan Reddy vowed to pursue all legal avenues, including approaching the Supreme Court and the NHRC, to expose the "Jungle Raj of the coalition government", » Page 4



YSRCP president Y.S. Jagan Mohan Reddy greeting people near Ibrahimpatnam on Friday. KVS. GIRI

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The Hindu Bureau
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Activist dies of ill-health during Jagan's tour

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YSR Congress Party (YSRCP) leader, D. Rambabu, died of ill-health during the tour of party president and former Chief Minister Y.S. Jagan Mohan Reddy's to Ibrahimpatnam, on Friday.

Rambabu, who was Chikkalakallu village's president, came to participate in a programme when Mr. Jagan Mohan Reddy's visited the house of YSRCP leader and former Minister Jogi Ramesh.

The TDP activists reportedly attacked Ramesh's house a few days ago.

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Mr. Jagan Mohan Reddy also alleged misuse of the legal system, claiming 24 cases were foisted against Mr. Ramesh. Accusing the Chief Minister and TDP leaders of dragging faith into politics, the YSRCP chief said "civil society is hanging its head in shame over the prevailing situation."

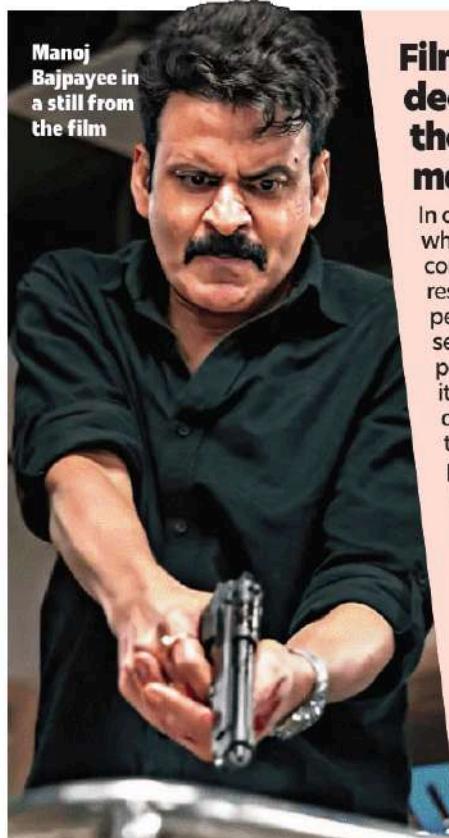
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TNN



Filmmakers have decided to take down the promotional material: Manoj

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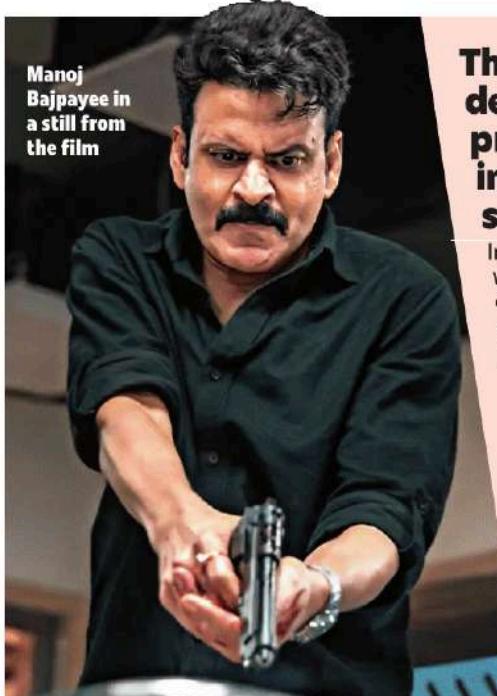


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Lucknow police registers FIR against makers of film *Ghooskhor Pandat*

PIONEER NEWS SERVICE

■ New Delhi

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The controversy has also led to the registration of an FIR at the Hazratganj police station in Lucknow, while the National Human Rights Commission (NHRC) has issued a notice to the Ministry of Information and Broadcasting following a complaint.

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Bahujan Samaj Party (BSP) supremo Mayawati joined in protesting against the film. "It is a matter of deep sorrow and concern that for some time now — not only in Uttar Pradesh but now even in films — the term 'Pandit' is being portrayed as synonymous with bribery and corruption, thereby insulting and disrespecting the entire community across the country. This has led to intense anger and resentment within the Brahmin community," she wrote on social media.

After Netflix took down all *Ghooskhor Pandat* promotional material on Friday, both Neeraj and Manoj released statements on social media. "Our film is a fictional cop drama, and the term *Pandat* is used simply as a colloquial name for a fictional character. The story focuses on an individual's actions and choices and does not comment on or represent any caste, religion, or community," explained Neeraj.

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Source: <https://www.bhaskarenglish.in/entertainment/news/ghooskhор-pandit-film-fictional-neeraj-pandey-controversy-137136166.html>

'Ghooskhor Pandat' controversy: Neeraj Pandey clarifies 'Movie is completely fictional,' teaser removed from Netflix

10 hours ago

The film 'Ghooskhor Pandat' has been embroiled in controversy even before its release. The Brahmin community has objected to the film's title. Meanwhile, amidst growing protests, on Friday, the film's producer Neeraj Pandey issued an official statement calling the film entirely fictional.

Along with this, the film's teaser and all related promotional content have been removed from Netflix India's social media accounts and YouTube.

Regarding the film, Neeraj Pandey wrote on his Instagram story,

"Our film is a fictional police drama, and the word 'Pandat' has been used in it only as a colloquial name for a fictional character. The focus of this story is on an individual's work and his decisions. It has no connection with any caste, religion, or community, nor does it represent anyone."

"He further wrote, "As a filmmaker, I take my responsibility seriously and want to tell stories that are thoughtfully and respectfully made. This film, like my previous works, has also been made with honest intentions and solely for the entertainment of the audience."

Neeraj Pandey is known for films like 'A Wednesday!', 'Special 26', 'Baby', 'MS Dhoni: The Untold Story', and 'Toilet: Ek Prem Katha'.

He also wrote, "We understand that some people's sentiments have been hurt by the film's title, and we respect those sentiments. Keeping these concerns in mind, we have decided to temporarily remove all promotional material related to the film. We believe that the film should be understood by watching it completely and in the context of its story, rather than being judged solely on the basis of a few glimpses. I am eager to share this film with the audience soon."

What is the reason for the controversy?

Many people have objected to the film's title 'Ghooskor Pandat' (Bribing Pandat). They say that the word 'Pandat' is generally associated with the Brahmin community and religious scholars, but adding the word 'Ghooskor' (bribing/corrupt) to it is wrong. People believe that this portrays the Brahmin community in a negative light.

Protest by Brahmin Society and Religious Organisations

The most significant displeasure regarding the film's name has been observed within the Brahmin community. In several cities, including Bhopal, the capital of Madhya Pradesh, members of the Brahmin community took to the streets to protest.

FIR and Legal Action

After the controversy escalated, an FIR was also registered against the film. Anand Dubey, spokesperson for Shiv Sena (UBT), filed a complaint at Mumbai's Samta Nagar Police Station. The complaint states that the film's title is objectionable and should be investigated immediately. Meanwhile, an FIR has been registered against the film at Hazratganj police station in Lucknow on the instructions of Chief Minister Yogi Adityanath.

Along with this, a petition has also been filed in the Delhi High Court in this matter, demanding a ban on the film's release, stating that the film's title is wrong. This petition was filed by Mahendra Chaturvedi through advocate Vineet Jindal.

National Human Rights Commission takes cognizance

Meanwhile, the National Human Rights Commission (NHRC) has also issued a notice to the Ministry of

Information and Broadcasting in this matter. The commission has stated that such titles and film content can not only increase animosity between communities but also pose a threat to public order, hence the matter should be carefully examined.

The film organization Film Makers Combine has sent a notice to Neeraj Pandey and Netflix. The organization states that the necessary permission for the film's title was not taken, which is against industry rules. The notice warns that disciplinary action may be taken for using the title without permission.

Read this news related to the film 'Ghooskhor Pandat' also...

Controversy over Manoj Bajpayee's film 'Ghooskhor Pandat': Legal notice sent to makers, accused of insulting the word 'Pandit'

Regarding the film 'Ghooskhor Pandat', advocate Ashutosh Dubey has alleged that an attempt has been made to defame the respectable word 'Pandit' in it. For this reason, he has sent a legal notice to the film's makers.



Source: <https://www.deccanherald.com/india/andhra-pradesh/tirupati-ghee-adulteration-sit-has-given-clean-chit-to-former-ttd-chairmen-jagan-mohan-reddy-claims-3889434>

Tirupati ghee adulteration: SIT has given 'clean chit' to former TTD chairmen, Jagan Mohan Reddy claims

He has said that the accused are spreading false narratives and launching counterattacks to divert attention from the issue.

PTI Last Updated : 06 February 2026, 22:44 IST

Amaravati: Under attack from NDA constituents in Andhra Pradesh over the issue of adulterated ghee supply to the TTD that was allegedly used in the making of laddu prasadam, YSRCP chief Y S Jagan Mohan Reddy on Friday claimed that the CBI has given a clean chit to former chairmen Y V Subba Reddy and B Karunakar Reddy in the case.

Addressing media after visiting former minister Jogi Ramesh's residence which was allegedly vandalised by TDP supporters, the former CM also said the CBI Special Investigation Team (SIT) categorically stated that there was no adulteration of animal fat in the ghee. "As claimed by (Chief Minister) Chandrababu Naidu there was no trace of beef tallow, lard or animal fat in the ghee supplied to TTD. Chandrababu Naidu undertook a malicious campaign to insult the sentiments of (Tirupati) Venkateswara Swamy devotees," he claimed.

"Not only that, the CBI also gave a clean chit to former TTD chairmen Subba Reddy and Bhumana Karunakar Reddy stating that they did not indulge in any wrongdoing," Jagan said.

Further, the YSRCP supremo accused Naidu of dragging God into politics and lashed out at him, his son and IT Minister Nara Lokesh and deputy CM Pawan Kalyan for using God for "selfish and political gains".

The opposition leader affirmed that YSRCP will explore all avenues, including the Supreme Court and the National Human Rights Commission (NHRC) to "expose" the alleged "jungle raj" of the TDP-led NDA government and the "false propaganda being unleashed in the Tirupati laddu issue".

However, CM Naidu has rejected claims of a clean chit, and clarified that the CBI report does not certify anywhere that there was no adulteration. He has said that the accused are spreading false narratives and launching counterattacks to divert attention from the issue.

Meanwhile, TDP leader B Venkanna alleged that Jagan Mohan Reddy is out of his mind and noted that the time has come to plead God to give some sanity to all YSRCP leaders.

Asserting that Jagan Mohan Reddy will never become chief minister again, Venkanna advised YSRCP leaders to "realise this matter".



Source: <https://www.devdiscourse.com/article/entertainment/3795972-controversy-erupts-over-netflixs-ghooskhor-pandat?amp>

Controversy Erupts Over Netflix's 'Ghooskhor Pandat'

The Netflix film 'Ghooskhor Pandat' faces backlash due to its perceived casteist title, leading to social media uproar, an FIR, and a notice from the NHRC. Filmmakers insist it doesn't target any caste, pledging to retract promotional materials to prioritize audience understanding.

Devdiscourse News Desk | Mumbai | India

Updated: 06-02-2026 13:11 IST | Created: 06-02-2026 13:11 IST

Netflix's latest film, 'Ghooskhor Pandat', is at the center of a storm due to its controversial title, sparking allegations of caste insensitivity and leading to significant backlash. The film's creators, Manoj Bajpayee and Neeraj Pandey, have responded by retracting promotional materials.

An FIR was filed against the film's director in Uttar Pradesh, while the NHRC issued a notice to the Ministry of Information and Broadcasting. Critics, including former UP CM Mayawati, have condemned the film's title as offensive and casteist.

Despite creators' assurances that the film's storyline focuses solely on individual character flaws, the uproar highlights complex cultural sensitivities within India's cinematic landscape. Netflix has taken down the film's teaser, and the filmmakers remain committed to releasing the film with an audience-centered approach.
(With inputs from agencies.)



Source: https://m.economictimes.com/news/politics-and-nation/centre-asks-netflix-to-remove-ghooskhor-pandat-film-teaser-other-promotional-content/amp_articleshow/127994738.cms

Centre asks Netflix to remove 'Ghooskhor Pandat' film teaser, other promotional content Agencies Synopsis

The Centre has directed Netflix to remove promotional material for the film 'Ghooskhor Pandat'. This action follows widespread criticism on social media labeling the film's title as offensive. An FIR has been registered in Lucknow. The government stated that content demeaning any community for commercial gain will face strict action. This move underscores a commitment to societal harmony.

By PTI Feb 06, 2026, 07:54:00 PM IST

The BJP on Friday said the Centre has asked OTT platform Netflix to remove the teaser and other promotional contents of the film, "Ghooskhor Pandat", from social media.

The announcement of the film earlier this week had sparked a storm on social media, with many users calling the title "casteist" and offensive. The controversy has also led to the registration of an FIR at the Hazratganj police station in Lucknow, while the National Human Rights Commission (NHRC) has issued a notice to the Ministry of Information and Broadcasting following a complaint.

"Taking swift action in the matter, the Centre has asked Netflix to remove the teaser and all other promotional contents of the film. Such a kind of thing, which is against any society, is completely unacceptable," a senior Bharatiya Janata Party (BJP) leader told PTI.

In a post in Hindi on X, BJP national spokesperson Gaurav Bhatia said, "We wholeheartedly commend the Centre's swift and decisive action! Offensive content, such as the derogatory film 'Ghooskhor Pandat', has not only been removed from the platform, but an FIR has also been registered in the case." This sends a clear message that insults to Sanatan Dharma will no longer be tolerated, he added.

"We are committed to taking the strictest possible action against those who demean any caste or community for commercial gains," Bhatia said, adding, "Sabka Saath, Sabka Vikas and Sabka Vishwas is our guiding principle."



Source: <https://www.freepressjournal.in/amp/bhopal/bhopal-news-brahmin-community-protests-manoj-bajpayee-starrer-ghooskhor-pandit-release-on-netflix-demands-ban-video>

Bhopal News: Brahmin Community Protests Manoj Bajpayee Starrer 'Ghooskhor Pandit' Release On Netflix; Demands Ban—VIDEO

Members of the Brahmin community staged a protest in Bhopal against Netflix's upcoming film 'Ghooskhor Pandit', alleging it insults their community. Protesters demanded a ban and raised slogans against the makers and actors. The director called the film fictional and removed promotional content. FIRs and legal complaints have also been filed, and authorities are monitoring the situation.

FPJ Web Desk | Updated: Friday, February 06, 2026, 06:19 PM IST

Bhopal (Madhya Pradesh): Members of the Brahmin community staged a protest in Bhopal against the upcoming Netflix film 'Ghooskhor Pandit' on Friday.

They alleged that the movie hurts their sentiments and shows their community in a negative light. The demonstration was held in the MP Nagar area, where protesters raised slogans against the film's title, dialogues, director and actors.

During the protest, slogans were raised against the artists connected to the film. Protesters rubbed a photo of actor Manoj Bajpayee with shoes, showing their strong opposition to the movie.

Watch protest visuals below :

Community members said they will not accept any clarification from the makers and will not allow the film to be released on the OTT platform. The demonstration created a tense atmosphere in the area.

State president Pushpendra Mishra addressed the gathering and said that films are known as a mirror of society, but this movie insults an entire community.

He alleged that large OTT platforms like Netflix are releasing such content without responsibility. He also criticised the administration, saying no action has been taken despite demands for an FIR. He further accused the government of ignoring the issue.

Film producer and director say...

Meanwhile, film producer and director Neeraj Pandey issued an official statement saying the film is completely fictional. He explained on Instagram that it is a police drama and the word "Pandit" is used only as a character's nickname, not for any caste or community.

He said the film does not aim to hurt anyone's feelings and respects the concerns raised by people. Following the controversy, the teaser and all promotional content have been removed from Netflix India's social media pages and YouTube.

Complaints filed, FIR registered

The matter has also reached the legal stage. On the directions of the Uttar Pradesh Chief Minister, an FIR has been registered at Hazratganj police station in Lucknow. Complaints have also been filed in Mumbai, and a petition has been moved in the Delhi High Court to stop the film's release. The National Human Rights Commission has taken note and issued a notice to the Information and Broadcasting Ministry.

Authorities are keeping a close watch as the protests continue.



Source: <https://www.greatandhra.com/politics/andhra-news/jagan-to-expose-jungle-raj-at-national-level-152637>

Jagan To Expose Naidu's 'Jungle Raj' At National Level

By Kumar On February 07, 2026 | UPDATED 00:01 IST

YSR Congress party president and former Andhra Pradesh chief minister Y S Jagan Mohan Reddy on Friday said his party would launch a nation-wide campaign against the alleged lawlessness in the state under the rule of Telugu Desam Party-led coalition government.

Speaking to media at Ibrahimpatnam in NTR district after calling on former minister Jogi Ramesh, Jagan said the YSRCP would explore all possible avenues to fight against the violence being unleashed by the TDP goons against their political opponents.

"We shall move the Supreme Court and the National Human Rights Commission (NHRC), to expose the lawlessness in the state and violence being perpetrated against the YSRCP leaders," he said.

The YSRCP chief said the ruling coalition was systematically targeting the YSRCP leaders who were exposing the misrule of the Chandrababu Naidu government.

"The template of arson and attacks on the YSRCP leaders has been the same, whether it was against Ambati Rambabu, Jogi Ramesh, or Vidadala Rajini. The TDP mobs worked in tandem with the police and carried out these attacks," he said.

Jagan alleged that petrol bombs and acid bottles were hurled into the house of Jogi Ramesh when his aged father was alone at home.

"When our party tried to expose the lies of Chandrababu Naidu, the law of jungle raj prevailed in the form of attacks on the houses of YSRCP leaders," he said.

The YSRCP president said his party would launch a massive campaign on all available forums against the unabated attacks on YSRCP leaders who exposed the lies of the government.

He said the attacks on the YSRCP leaders were carried out only because they had undertaken pujas at temples, seeking God's blessings so that good sense would prevail upon Naidu.

"They were only protesting against the huge posters and cutouts put up by the TDP to demean political adversaries on the Tirupati ghee adulteration issue," he said.



Source: <https://www.thehindu.com/news/national/andhra-pradesh/will-explore-all-legal-avenues-to-expose-jungle-raj-in-andhra-pradesh-says-jagan-mohan-reddy/article70600694.ece>

Will explore all legal avenues to expose 'Jungle Raj' in Andhra Pradesh, says Jagan Mohan Reddy

February 6, 2026

YSR Congress Party president Y.S. Jagan Mohan Reddy on Thursday vowed to pursue all legal and constitutional avenues, including approaching the Supreme Court and the National Human Rights Commission (NHRC), to expose the "Jungle Raj of the coalition government" and the "false propaganda on the Tirumala laddu issue." Speaking to the media after visiting former MLA Jogi Ramesh at his residence at Ibrahimpatnam, which had allegedly been attacked by the TDP cadres recently, Mr. Jagan Mohan Reddy claimed that a court-monitored CBI investigation had "conclusively established that there is no animal fat in the ghee used for preparing the Tirumala laddu," contrary to the claims made by Chief Minister N. Chandrababu Naidu.

"The CBI charge-sheet, supported by reports from two Central laboratories, does not name any YSRCP leader, nor has found any wrongdoing," the former Chief Minister claimed. "It clearly states that the four ghee tankers in question have been rejected by the Tirumala Tirupati Devasthanams (TTD) during Mr. Naidu's earlier tenure, which have returned from another company. The facts mentioned in the CBI report will prevail," he asserted.

Dismissing the one-man commission constituted to probe the issue further as an eyewash, he said it would not withstand legal scrutiny.

Alleging a systematic pattern of violence against the YSRCP leaders, Mr. Jagan Mohan Reddy said the houses of former MLA Ambati Rambabu and Mr. Jogi Ramesh were attacked, with TDP cadres acting in tandem with the police. He alleged that petrol bombs and acid bottles were hurled at Mr. Ramesh's house when his aged father was alone.

Mr. Jagan Mohan Reddy also alleged misuse of the legal system, claiming 24 cases were foisted against Mr. Ramesh, with additional cases filed after his son entered politics, including one against his wife.

Accusing the Chief Minister and TDP leaders of dragging faith into politics, the YSRCP chief said "civil society is hanging its head in shame over the prevailing situation, and added that "justice may be delayed, but it will not be denied. All those responsible will be brought to book."



Source: <https://www.thehindu.com/entertainment/movies/ghooskhор-pandat-controversy-neeraj-pandey-responds-manoj-bajpayee-not-about-caste-or-community/article70598823.ece/amp/>

FIR against makers of Ghooskhor Pandat in U.P. for 'hurting religious sentiments'

Producer-director Neeraj Pandey and lead actor Manoj Bajpayee issue clarification; teaser and promotional material removed

Updated - February 06, 2026 08:26 pm IST - New Delhi

The Hindu Bureau

Acting on the directions of Uttar Pradesh Chief Minister Yogi Adityanath, the State Police on Friday (February 6, 2026) lodged an FIR against the makers of the upcoming Netflix film Ghooskhor Pandat over its title, alleging that the film threatens social harmony and hurts religious and caste sentiments, even as producer-director Neeraj Pandey issued a clarification, apologising for the hurt caused and taking down the teaser and promotional material.

The FIR was registered at Lucknow's Hazratganj police station, following widespread objections to the film's teaser, which recently went viral on social media. The case names the OTT platform and the film's makers for allegedly attempting to spread social discord and disturb public peace and law and order.

The controversy erupted after a teaser of the film, starring Manoj Bajpayee as a corrupt police officer, was unveiled earlier this week at a Netflix event in Mumbai announcing upcoming titles.

Various groups objected to the pairing of the words "Pandat" (Pandit) with "Ghooskhor" (bribe-taker), calling it derogatory and offensive. The issue snowballed amid allegations of bias against Brahmins in the State.

Bahujan Samaj Party supremo Mayawati sought a ban on the film, saying in a social media post that it was a matter of great sorrow and concern that the term "Pandit" was being portrayed as an infiltrator, not only in Uttar Pradesh, but now in cinema as well.

The Vishwa Hindu Parishad also condemned the title. Its national spokesperson, Vinod Bansal, described it as "totally unacceptable" and called it an attack on "the most respectable segment of the Hindu society".

On Thursday (February 5, 2026), a petition was filed in the Delhi High Court alleging that the title defames the Brahmin community by associating the word "Pandat" with corruption and bribery.

The National Human Rights Commission also issued a notice to the Ministry of Information and Broadcasting following a complaint claiming that the title promotes negative stereotypes and vilifies a recognised social group. Responding to the backlash, Mr. Pandey apologised for inadvertently hurting sentiments and announced that the teaser and promotional material would be taken down. Clarifying his intent on social media, Mr. Pandey, known for high-tension thrillers with nationalist undertones such as A Wednesday, Special 26, and Baby, said, "Our film is a fictional cop drama, and the term Pandat is simply a colloquial name for a fictional character. The story focuses on an individual's actions and choices and does not comment on or represent any caste, religion, or community. As a filmmaker, I approach my work with a deep sense of responsibility—to tell stories that are thoughtful and respectful."

Lead actor Manoj Bajpayee also took to social media, saying the film should not be viewed as a commentary on any community, adding that his role was limited to portraying a morally flawed individual in a fictional narrative. He further wrote, "I respect the emotions and concerns people have shared, and I take them seriously. When something you are part of causes hurt to some people, it makes you pause and listen."

Meanwhile, industry bodies such as the Indian Motion Picture Producers' Association (IMPPA) and the Film Makers

Combine (FMC) flagged that the title had allegedly been used without proper registration or approval.



Source: <https://www.hindustantimes.com/india-news/will-move-sc-nhrc-over-tdp-s-violence-against-ysrcp-jagan-101770406710158.html>

Will move SC: NHRC over TDP's violence against YSRCP: Jagan

YSRCP's Jagan Mohan Reddy plans to seek legal action against TDP for alleged violence against his party members, claiming systematic attacks by TDP cadres.

Published on: Feb 07, 2026 7:24 AM IST

By Srinivasa Rao Apparasu, Hyderabad

YSR Congress Party president and former Andhra Pradesh chief minister YS Jagan Mohan Reddy on Friday said his party would explore all possible avenues, including moving the Supreme Court and the National Human Rights Commission (NHRC), to expose the alleged lawlessness in the state and violence being perpetrated against political opponents of the ruling Telugu Desam Party-led coalition.

Speaking to reporters after calling on Jogi Ramesh and his family at his residence in Ibrahimpatnam, which witnessed vandalism and arson allegedly by the TDP cadre last Sunday, Jagan said the ruling coalition was systematically targeting YSRCP leaders who were exposing the misrule of the Chandrababu Naidu government. "The template of arson and attacks on the YSRCP leaders has been the same, whether it was against Ambati Rambabu, Jogi Ramesh, or Vidadala Rajini. The TDP mobs worked in tandem with the police and carried out these attacks," he claimed.

Jagan alleged that petrol bombs and acid bottles were hurled into the house of Jogi Ramesh when his aged father was alone at home. "When our party tried to expose the lies of Chandrababu Naidu, the law of jungle raj prevailed in the form of attacks on the houses of YSRCP leaders," he said.

The YSRCP president said his party would launch a massive campaign on all available forums against the unabated attacks on YSRCP leaders who exposed the lies of the government.

"The Naidu government has filed 24 cases against Jogi Ramesh, including the spurious liquor case in which the losing TDP candidate was involved, and jailed him. When his son became active in politics, the police filed seven cases against him, and even a case was filed against Ramesh's wife, which speaks volumes about the jungle raj prevailing in the state," Jagan said.

He added that the attacks on the YSRCP leaders were carried out only because they had undertaken pujas at temples, seeking God's blessings so that good sense would prevail upon Naidu. "They were only protesting against the huge posters and cutouts put up by the TDP to demean political adversaries on the Tirupati ghee adulteration issue," he said.

Reacting to the YSRCP chief's comments, TDP parliamentarian K Appala Naidu said Jagan was conducting politically motivated tours that inconvenience the public and create an atmosphere of fear.

He alleged that Jagan's visits to party leaders' residences and his public engagements were undermining the state government's efforts to ensure stability and development. "The tone and tenor of his speeches appear to be provocative. He should moderate his rhetoric and behave responsibly," the MP said.



Source: <https://indianexpress.com/article/entertainment/web-series/ghooskhor-pandat-title-row-neeraj-pandey-takes-down-promotional-material-acknowledges-title-caused-hurt-10516635/lite/>

Ghooskhor Pandat title row: Neeraj Pandey takes down promotional material; acknowledges 'title caused hurt'

Netflix's upcoming thriller Ghooskhor Pandat has landed in controversy over its title. Neeraj Pandey has now taken down the promotional materials of the Manoj Bajpayee-starrer.

By: Entertainment Desk

4 min readNew Delhi Feb 6, 2026 11:16 AM IST

The upcoming Netflix film Ghooskhor Pandat, starring Manoj Bajpayee, is in the midst of a controversy for its title. On Friday, director Neeraj Pandey shared a statement acknowledging that the title had hurt some viewers, and in light of those concerns, they were taking down the promotional materials of the film.

Neeraj Pandey takes down promotional materials of Ghooskhor Pandat

Neeraj Pandey shared on Instagram, "Our film is a fictional cop drama, and the term 'Pandat' is used simply as a colloquial name for a fictional character. The story focuses on an individual's actions and choices and does not comment on or represent any caste, religion, or community... We understand that the title of the film has caused hurt to some viewers, and we genuinely acknowledge those feelings. In light of these concerns, we have decided to take down all promotional materials for the time being, as we believe the film should be experienced in its entirety and understood in the context of the story we intended to tell, rather than judged on partial glimpses. We look forward to sharing the film with audiences soon."



Source:

<https://indianexpress.com/article/entertainment/bollywood/ghooskhор-pandat-title-row-centre-directs-netflix-to-remove-teaser-10517874/lite/>

Ghooskhор Pandat title row: Centre directs Netflix to remove teaser, other promotional content

The makers have also come under fire for allegedly not taking the mandatory permission for the film's title.

By: Entertainment Desk

4 min readNew DelhiUpdated: Feb 6, 2026 07:31 PM IST

Amid mounting controversy, the Centre has asked Netflix to remove the teaser and other promotional content of Manoj Bajpayee-starrer Ghooskhор Pandat. The film landed in trouble soon after its teaser was released, with sections opposing the title and calling it hurtful and disrespectful. Following the backlash, filmmaker Neeraj Pandey had earlier issued an apology and announced that all promotional material had been taken down from social media. Now, the government has formally directed the streaming platform to remove the teaser and other promotional content as well.

A senior BJP leader told PTI, "Taking swift action in the matter, the Centre has asked Netflix to remove the teaser and all other promotional content of the film. Anything that is against any society is completely unacceptable."

Reacting to the development, BJP national spokesperson Gaurav Bhatia posted on X in Hindi, praising the Centre's move. He wrote, "We wholeheartedly commend the Centre's swift and decisive action. Offensive content such as the derogatory film Ghooskhор Pandat has not only been removed from the platform, but an FIR has also been registered in the case."

He further added, "We are committed to taking the strictest possible action against those who demean any caste or community for commercial gains. Sabka Saath, Sabka Vikas aur Sabka Vishwas remains our guiding principle." Neeraj Pandey's clarification

Earlier, Neeraj Pandey had taken to Instagram to clarify the makers' stand on the film's title and announce the withdrawal of promotional material. In his statement, he said: "Our film is a fictional cop drama, and the term 'Pandat' is used simply as a colloquial name for a fictional character. The story focuses on an individual's actions and choices and does not comment on or represent any caste, religion or community. We understand that the title has caused hurt to some viewers, and we genuinely acknowledge those feelings. In light of these concerns, we have decided to take down all promotional materials for the time being, as we believe the film should be experienced in its entirety and understood in the context of the story we intended to tell, rather than judged on partial glimpses. We look forward to sharing the film with audiences soon."

What went wrong?

The controversy escalated after an FIR was registered at Hazratganj Police Station in Lucknow against the makers, alleging that the film's title hurt religious and caste sentiments. The complaint names Neeraj Pandey and his team.

Separately, Mahender Chaturvedi filed a writ petition before the Delhi High Court, seeking a stay on the release of the Netflix film, alleging that the title is communally offensive.

The National Human Rights Commission (NHRC) also issued a notice to the Ministry of Information and Broadcasting after receiving a complaint that claimed the title "promotes negative stereotypes" and "viliifies a recognised social group."

According to the complaint filed by Sanjeev Newar, founder of Gems of Bollywood, the film allegedly contains "casteist and discriminatory content." Filed on February 3, the complaint stated that promoting such a title reflects "gross insensitivity and disregard for India's social fabric."

Title authorisation dispute

The makers have also come under fire for allegedly not taking the mandatory permission for the film's title. Film Makers Combine (FMC), a Mumbai-based organisation, raised objections and issued a notice to the production house.

According to ANI, FMC stated in its notice, "You are a bona fide member of IMPPA. As per our official records, you have not applied for the title 'Ghooskhor Pandat'. As per the rules and regulations of Film Makers Combine, an unauthorised title that has neither been applied for nor granted cannot be used."

A separate notice was also issued to Netflix, stating that the unauthorised use of the title violates FMC rules and regulations.

With the teaser now removed on the Centre's directive, the film remains under scrutiny as legal and regulatory proceedings continue.



Source: <https://indianexpress.com/article/cities/delhi/janakpuri-biker-death-djb-sewer-safety-code-violation-lapses-officials-10517684/lite/>

Janakpuri biker's death: Incident shows DJB's safety code was violated; Jal Board official underlines lapses in procedure

DJB has detailed safety protocol, issued an advisory last year; contractors often don't put up barricades in order to save money, says official.

Written by: Sophiya Mathew

3 min read New Delhi Updated: Feb 6, 2026 05:53 PM IST

Taking note of the increasing number of accidents being reported during the execution of works, especially during the laying of sewer lines, the Delhi Jal Board had issued a detailed safety advisory last year, officials said. The advisory underlined that proper barricading, warning signage, and lighting and trench protection are mandatory during sewer line and pipeline works, and that payment to contractors should not be released unless the engineer in charge certified compliance with safety measures.

Trenches must be barricaded with red-and-white fluorescent painted sheets, diversion boards should be placed to channelise traffic, and easily readable warning signals must be installed well ahead of the work area, the advisory said.

Reflecting lights, caution boards and diversion signage are required to be in place before closing the site each day, the advisory said.

The advisory specified that excavated earth should not be stacked along the edges of trenches in order to prevent collapse, surplus debris (malba) must be removed on the same day after pipelines are laid, and filled-up earth must be consolidated in layers to avoid settlement.

For works involving risk, contractors must provide safety equipment, ensure prompt rescue arrangements and first-aid facilities, and adopt protective methods such as shoring or timbering in deep or confined excavations, the DJB advisory said.

"There are standard safety codes available with Delhi Jal Board where safety measures to be taken by contractors are clearly mentioned. The incident of the biker's death indicates that there has been a violation of the safety code at some point," a senior official familiar with sewer rehabilitation works told The Indian Express.

The official pointed out that sewer works carry additional hazards.

"There are chances of flooding. The portion of the pipeline being repaired is stopped, but if by any chance it is removed, there is a risk of death due to flooding. Secondly, the risk of leaking harmful gases is also there. In rehabilitation work, we often do desilting. There are trapped gases during sludge," the official said.

According to the official, every DJB division is required to maintain an accident register and to follow National Human Rights Commission (NHRC) guidelines on workplace safety, in addition to tender-level safety conditions. An audit mechanism within the department is also mandated, the official added.

"What are the safety measures available internally? There has to be an audit of the safety measures internally with the employees. Secondly, if the project is ongoing, the concerned engineer should check and ensure barricading. It is common that contractors do not do barricading to save money."

The official also said that pipeline rehabilitation works can vary widely in length depending on project needs, but safety obligations remain non-negotiable.

"For any such work, the Delhi Jal Board executive engineer has to give a certification that inspection has taken

place and that safety measures are being followed, and he has to submit it," the official said.



Source: <https://kalingatv.com/features/nhrc-directs-odisha-government-to-report-on-34-villages-in-koraput-without-electricity/>

NHRC Directs Odisha Government to Report on 34 Villages in Koraput Without Electricity

By Vinay Kakkad | On Feb 6, 2026

Bhubaneswar: The National Human Rights Commission has sought a detailed report from the Odisha government after allegations emerged that 34 villages in Koraput district continue to live without electricity, raising concerns over access to basic amenities and potential violations of the right to life and dignity.

The commission took cognisance of a complaint highlighting that the affected villages, located in the Boipariguda block of the tribal-dominated district, have reportedly never been electrified. The matter has prompted the NHRC to direct the state authorities to submit an action taken report within four weeks, outlining steps initiated or proposed to address the issue.

According to the complaint, the absence of electricity has severely affected daily life in these villages, limiting access to healthcare services, education, drinking water supply systems, and livelihood activities. The petitioner also pointed out that several of the villages are located close to motorable roads, raising questions over why electrification has not reached these habitations despite multiple national and state-level power connectivity programmes.

Taking note of the allegations, the NHRC observed that prolonged lack of electricity in rural and tribal areas could amount to a violation of human rights, particularly when it impacts access to essential services. The commission has forwarded its notice to the Odisha energy department and sought a comprehensive response from the state administration.

Koraput, which has a significant tribal population, has historically faced infrastructure challenges due to difficult terrain and scattered settlements. While electrification coverage has improved across Odisha in recent years under central schemes such as Saubhagya and Deen Dayal Upadhyaya Gram Jyoti Yojana, pockets of the district continue to report gaps in last-mile connectivity.

The NHRC is expected to examine the state government's response after the submission of the report and decide on further action if required. The commission has indicated that it will closely monitor whether corrective measures are initiated to ensure electricity access for the affected villages.

The issue has once again brought focus on infrastructure disparities in remote regions of the state, highlighting the need for targeted interventions to ensure that development schemes translate into on-ground delivery for marginalised communities.



Source: <https://liveindia.tv/entertainment/fir-filed-over-ghuskhore-pandit-web-series-in-lucknow/>

FIR Filed Over 'Ghuskhore Pandit' Web Series in Lucknow

By Disha Rojhe | Feb 6, 2026

February 6, 2026: The controversy surrounding the web series Ghuskhore Pandit escalated on Tuesday after Hazratganj police in Lucknow registered an FIR against the director and members of the production team. Police said the case was filed on charges of attempting to disturb social harmony, alleging that certain content in the series could inflame communal sentiments.

The issue has now reached the national level, with the National Human Rights Commission (NHRC) issuing a notice to the Ministry of Information and Broadcasting, seeking a detailed report on the matter. The development has intensified scrutiny as the series is scheduled for release on OTT platform Netflix, drawing widespread attention and debate.

Authorities said the content of the web series is currently being examined, while investigations are underway to determine the role and intent of the makers. The controversy has triggered sharp reactions from political and social groups, once again highlighting concerns around sensitive content, creative freedom and responsibility on digital platforms.



Source: <https://maktoobmedia.com/india/nhrc-action-on-gyms-triggers-concerns-over-communal-profiling-and-moral-policing/>

NHRC action on gyms triggers concerns over communal profiling and moral policing

Maktoob Staff | February 6, 2026

Modified : February 6, 2026

The National Human Rights Commission's (NHRC) decision to issue sweeping notices over alleged sexual exploitation and forced religious conversions of women at gyms has drawn criticism for echoing unverified and communally charged narratives, even as concrete evidence remains unclear.

The move has raised concerns among observers who argue that the Commission's intervention risks stigmatising fitness spaces and reinforcing long-standing Hindu right-wing campaigns around religious conversations.

The National Human Rights Commission (NHRC) on Tuesday issued notices to the Chief Secretaries of all States and Union Territories, the Ministry of Youth Affairs and Sports (MYAS), and the Sports Authority of India (SAI) over allegations of sexual exploitation and forced religious conversion of women at gyms and fitness centres.

The notice was issued by NHRC member Priyank Kanoongo, who said that multiple instances of women being targeted by trainers at gyms and fitness clubs had come to light from different parts of the country.

He also raised concerns about the use of substandard food supplements and unsafe physical practices, stating that such activities could pose risks to human life.

In a post on X, Kanoongo said notices had been sent to state governments and relevant authorities seeking information on existing rules, policies and registration norms governing the establishment and operation of gyms and fitness centres, so that steps could be taken to curb unethical practices in the sector.

The Commission acted on a complaint filed by a resident of Mirzapur in Uttar Pradesh, who alleged that an organised racket was operating under the cover of a gym to target young women for exploitation and forced religious conversion.

The complainant, citing media reports, also alleged police complicity, describing it as an abuse of authority and a violation of human rights, women's safety and religious freedom.

Taking cognisance of the complaint under Section 12 of the Protection of Human Rights Act, 1993, the NHRC directed Chief Secretaries of all States and UTs to frame appropriate guidelines, policies and registration standards for gyms and fitness centres. It also asked the Secretary of MYAS to submit a report detailing any existing regulatory framework in this regard.

The authorities have been directed to respond within two weeks.

Priyank Kanoongo, currently a member of the National Human Rights Commission (NHRC) and former chairperson of the National Commission for Protection of Child Rights (NCPCR), has a documented political background linked to the Rashtriya Swayamsevak Sangh (RSS) and the Bharatiya Janata Party (BJP).

According to biographical details available publicly, he joined the RSS at a young age and later became associated with the BJP as a party worker. Before his appointment to the NCPCR in 2015, he was active in the BJP's youth wing.

Observers and critics have described Kanoongo as ideologically aligned with Hindutva politics.

During his tenure at the NCPCR, his interventions and public statements drew criticism from opposition leaders and civil society groups, who accused him of selectively focusing on issues involving religious minorities.

He has advocated for closing madrasa boards and ending public funding to them, arguing that such institutions disadvantage children.

Some of his remarks on issues such as interfaith relationships and alleged exploitation cases have been viewed by

critics as echoing narratives associated with right-wing discourse, including claims around “love jihad.” Civil society groups have argued that his leadership at the NCPCR reflected a sharper focus on minority-run institutions, including madrasas, prompting allegations that the body’s functioning had shifted in an ideologically driven direction.

On the issue of religious conversion, Kanoongo has previously stated that “religious conversion carried out illegally through inducement, temptation or deception is a crime,” adding that such acts are prohibited under Indian law, the Constitution and international human rights conventions. He has also alleged that those opposing religious freedom laws are driven by attempts to alter India’s demographic composition.

Some people took to social media to criticise the incident involving Deepak Kumar, a Hindu youth and gym owner in Kotdwar, who faced online Hindutva abuse after he resisted a Bajrang Dal attack on a Muslim shopkeeper.

Following the incident, a group of Hindutva men gathered outside his gym, shouting Hindutva war cries.



Source: <https://organiser.org/2026/02/06/338722/bharat/nhrc-steps-in-over-netflixs-ghooskhor-pandit-orders-ib-ministry-probe-into-alleged-caste-stereotyping/amp/>

NHRC steps in over Netflix's 'Ghooskhor Pandat', orders I&B Ministry probe into alleged caste stereotyping

The National Human Rights Commission (NHRC) has taken suo motu cognisance of complaints against a proposed Netflix film/series titled 'Ghooskhor Pandat', directing the Ministry of Information and Broadcasting to conduct an expedited inquiry into allegations that the content promotes caste-based discrimination and could disturb social harmony

Feb 6, 2026, 11:00 am IST

The National Human Rights Commission of India (NHRC) has intervened in a mounting controversy surrounding a proposed Netflix film or series titled Ghooskhor Pandat, issuing a formal notice to the Ministry of Information and Broadcasting (I&B) and seeking an Action Taken Report within two weeks. The Commission has flagged concerns that the content may promote caste-based stereotyping and has the potential to trigger social discord.

Taking suo motu cognisance under the provisions of the Protection of Human Rights Act, 1993, the NHRC placed the spotlight on Netflix's content vetting processes and the regulatory oversight of OTT platforms operating in India. The move follows a formal complaint filed by Sanjeev Newar, founder of the social media platform Gems of Bollywood.

In his complaint, Newar objected to the proposed title "Rishwatkhori Pandit" also referred to as "Ghooskhor Pandat" which translates to "a bribe-taking or corrupt Brahmin." He argued that the title itself is inherently discriminatory, as it links an entire caste group with corruption and immoral behaviour.

According to the complaint, such portrayal goes beyond satire and amounts to public shaming, psychological harm, and targeted humiliation of a specific community. It further warned that in India's socially sensitive environment, such depictions could inflame caste tensions, disturb public order, and violate the dignity and human rights of individuals belonging to the community.

An NHRC bench presided over by member Priyank Kanoongo found prima facie substance in the allegations, prompting the issuance of a notice to the concerned authorities. In a public post on X, Kanoongo said he had received a complaint stating that Netflix India was planning to broadcast a programme titled Ghooskhor Pandit. "Such titles and programs target specific castes and communities, subjecting them to ridicule and criticism, shaming the community, and fostering animosity in society," Kanoongo wrote.

"This constitutes a form of psychological violence that threatens to disrupt public order and harm human lives. Therefore, a notice is being issued to the concerned department for necessary action."

Protests and complaints across nation

In the said film/series, Manoj Bajpayee plays the role of Ajay Dikshit, a corrupt and ethically conflicted police officer known by the nickname "Pandat." The narrative, unfolding over the span of a single night, is set in motion when Dikshit discovers a critically injured girl who has been thrown from a moving car, an incident that draws him into a far-reaching conspiracy. The film is directed by Ritesh Shah, who has co-written the script along with Neeraj Pandey, and also stars Nushrat Bharucha and Saqib Saleem in key roles.

Apart from NHRC, a Mumbai-based lawyer Ashutosh Dubey has also issued a legal notice to Netflix and the film's makers, objecting to the title on grounds of defamation. The core objection centres on the use of the word Pandat, derived from Pandit, meaning priest or religious scholar, alongside ghooskhor, a term commonly associated with bribery and corruption.

In the notice, Dubey argues that this combination is inherently offensive and constitutes an attack on the dignity

of the Pandit community. Describing the title *Ghooskhор Pandat* as "per se offensive," the notice contends that it unfairly links an historically respected cultural and religious identity with criminality and moral depravity, while stressing that corruption is an individual moral failing and should not be portrayed as a characteristic of an entire community.

The notice demands the immediate withdrawal of the title *Ghooskhор Pandat*, calling it defamatory, unconstitutional and socially incendiary.

Also, a group of people, identifying themselves as Brahmins, protested against *Bhuskhor Pandat* in Bhopal, Madhya Pradesh's capital, on Thursday. Hundreds of people from the Brahmin community, dressed in dhoti-kurta, took to the streets to protest against the film and accused it of insulting and portraying Brahmins in a negative light.

As per a report by LiveLaw, another petition was filed in the Delhi High Court objecting to the planned release of the Netflix film. The plea, filed by Mahender Chaturvedi, who describes himself as an acharya (a teacher), claims that the show's title and promotional content are defamatory, communally insensitive and infringe upon fundamental rights.

The plea argues that the portrayal stereotypes and demeans an entire religious group, potentially violating fundamental rights under Articles 14, 21 and 25 of the Constitution.

The Ministry of Information and Broadcasting has now been tasked with examining the allegations, reviewing the content approval process, and submitting a detailed report to the NHRC within the stipulated timeframe. As of the time of publication, Netflix has not issued any public statement responding to the notice or the allegations.

The development adds to the growing debate around content regulation on OTT platforms, creative freedom, and the limits of satire when it intersects with caste, community identity, and constitutional protections of dignity and equality.



Source: <https://organiser.org/2026/02/06/338852/bharat/andhra-pradesh-govt-teacher-zakir-basha-shaik-accused-of-sexual-abuse-of-minor-girls-lrpf-files-complaint-with-nhrc/amp/>

Andhra Pradesh: Govt teacher Zakir Basha Shaik accused of sexual abuse of minor girls; LRPF files complaint with NHRC

LRPF has approached the NHRC alleging sexual abuse of nearly 30 minor girl students by a government school teacher in Andhra Pradesh and has sought action against both the accused and officials for alleged failure to report the matter under POCSO norms.

Feb 6, 2026, 03:30 pm IST

Legal Rights Protection Forum (LRPF), a legal advocacy group, has filed a formal complaint with the National Human Rights Commission (NHRC) on 6 February alleging sexual abuse of nearly 30 minor girl students by Zakir Basha Shaik, a government school teacher in Tarigonda village of Annamayya district, Andhra Pradesh, and seeking action against the accused and school officials who allegedly failed to inform the police as required by law after first learning about the sexual misconduct.

According to the complaint, Zakir Basha Shaik, a Biology teacher at the local Zilla Parishad High School has been accused of sexually harassing nearly 30 minor girls.

The LRPF submission says video testimonies of the students were enclosed and claims the children described sexual misconduct by Zakir Basha Shaik, including inappropriate physical contact and touching their private parts. LRPF states that the children appear traumatised and are pleading for strict action against the accused.

It also alleges that school and district education officials failed to immediately report the matter to the police as required under the POCSO Act.

LRPF claims that Section 21 of the POCSO Act explicitly prescribes punishment for any person who fails to report or record such offences.

The LRPF complaint further states that the parents of the victims first informed the school Headmaster instead of police action being initiated. In response to this, the District Educational Officer reportedly issued a notice but did not directly report the matter to the police or the District Collector at that stage.

However, upon learning the details, the police registered an FIR at Gurramkonda Police Station and found that the accused teacher is reportedly absconding.

LRPF also says that there are allegations of intimidation of victim families and political interference to protect the accused under minority appeasement.

Based on this, LRPF has asked the NHRC to intervene and direct action against the accused as well as the concerned officials for alleged lapses under child protection law, and to ensure protection and rehabilitation for the victims.

LRPF states that, given the vulnerability of the victims and the prevailing atmosphere of fear, urgent intervention by the NHRC is necessary to secure justice and uphold child rights.



Source: <https://dailypioneer.com/news/lucknow-police-registers-fir-against-makers-of-film-ghooskhor-pandat>

Lucknow police registers FIR against makers of film Ghooskhor Pandat

By Pioneer News Service | February 07, 2026

Manoj Bajpayee starrer film Ghooskhor Pandat teasers have run into a political storm, and the police registered an FIR against film director Neeraj Pandey in Lucknow. The BJP on Friday said the Centre has asked OTT platform Netflix to remove the teaser and other promotional content of the film, Ghooskhor Pandat, from social media. The controversy has also led to the registration of an FIR at the Hazratganj police station in Lucknow, while the National Human Rights Commission (NHRC) has issued a notice to the Ministry of Information and Broadcasting following a complaint.

In a social media post in Hindi, BJP national spokesperson Gaurav Bhatia said, "We wholeheartedly commend the Centre's swift and decisive action! Offensive content, such as the derogatory film Ghooskhor Pandat, has not only been removed from the platform, but an FIR has also been registered in the case." This sends a clear message that insults to Sanatan Dharma will no longer be tolerated, he added.

Bahujan Samaj Party (BSP) supremo Mayawati joined in protesting against the film. "It is a matter of deep sorrow and concern that for some time now — not only in Uttar Pradesh but now even in films — the term 'Pandit' is being portrayed as synonymous with bribery and corruption, thereby insulting and disrespecting the entire community across the country. This has led to intense anger and resentment within the Brahmin community," she wrote on social media.

After Netflix took down all Ghooskhor Pandat promotional material on Friday, both Neeraj and Manoj released statements on social media. "Our film is a fictional cop drama, and the term Pandat is used simply as a colloquial name for a fictional character. The story focuses on an individual's actions and choices and does not comment on or represent any caste, religion, or community," explained Neeraj.



Source: <https://punemirror.com/entertainment/netflix-ghooskhor-pandat-controversy-brahmin-stereotype/>

Netflix India Series 'Ghooskhor Pandat' Triggers Row Over Brahmin Stereotype

February 6, 2026 by Aashlesha Kakde

Netflix India's new series Ghooskhor Pandat is facing controversy due to claims that its title and story promote caste stereotypes about Brahmins. The show features Manoj Bajpayee as police officer Ajay Dixit and has ignited significant backlash on social media, with protests trending shortly after its launch.

The title, which means "Bribe-Taking Pandit," has received strong criticism from parts of the Brahmin community, who believe it wrongly links a caste identity to corruption. The issue has gone beyond online reactions, leading to a formal complaint and notices from the National Human Rights Commission (NHRC) and the National Commission for Protection of Child Rights (NCPCR). Additionally, a petition has been filed in the Delhi High Court requesting a halt to the series' release.

Directed by Ritesh Shah and produced by Neeraj Pandey, the series is said to focus on an act of mercy by Bajpayee's character that leads to a perilous conspiracy. Supporters argue that both Manoj Bajpayee and Neeraj Pandey are from the Brahmin community, suggesting that the aim is to tell a fictional story rather than target a caste.

Nevertheless, critics argue that artistic freedom should not come at the expense of perpetuating damaging stereotypes. As of February 4, Netflix has not provided an official statement regarding the controversy.

With increasing legal scrutiny and mixed public opinions, Ghooskhor Pandat is now at the heart of a larger discussion about representation, sensitivity, and accountability in online content.



Source: <https://www.sakshipost.com/news/entertainment/netflix-removes-ghooskhor-pandat-trailer-after-backlash-477226>

Netflix Removes Ghooskhor Pandat Trailer After Backlash

Feb 06, 2026, 15:48 IST

Netflix has removed the trailer of its upcoming web series Ghooskhor Pandat after facing widespread protests and multiple complaints across several states in North India. The controversy escalated rapidly on social media, prompting legal and regulatory attention.

The title of the series, which loosely translates to "a bribe-taking Pandit", has sparked strong objections from various groups who claim it is offensive. Taking note of the backlash, the National Human Rights Commission (NHRC) issued a notice, while the National Commission for Protection of Child Rights (NCPCR) also intervened. Additionally, a petition has been filed in the Delhi High Court, seeking a stay on the release of the series. Amid mounting pressure, Netflix decided to take down the trailer.

The series stars Manoj Bajpayee as Officer Ajay Dixit and follows the story of a police officer whose single act of compassion entangles him in a complex and dangerous criminal conspiracy. The show is directed by Ritesh Shah and presented by acclaimed filmmaker Neeraj Pandey.

Adding another layer to the controversy, critics have pointed out that both Manoj Bajpayee and Neeraj Pandey belong to the Brahmin community, questioning the intent behind the contentious title. With legal challenges intensifying, the fate of Ghooskhor Pandat and its scheduled release on Netflix remains uncertain.



Source: <https://www.siasat.com/centre-orders-netflix-to-remove-ghooskhор-pandat-teaser-bjp-3337776/amp/>

'Centre orders Netflix to remove Ghooskhор Pandat teaser': BJP

The announcement of the film earlier this week had sparked a storm on social media, with many users calling the title casteist and offensive

This post was last modified on February 6, 2026 7:27 pm

New Delhi: The BJP on Friday said the Centre has asked OTT platform Netflix to remove the teaser and other promotional contents of the film, "Ghooskhор Pandat", from social media.

The announcement of the film earlier this week had sparked a storm on social media, with many users calling the title "casteist" and offensive. The controversy has also led to the registration of an FIR at the Hazratganj police station in Lucknow, while the National Human Rights Commission (NHRC) has issued a notice to the Ministry of Information and Broadcasting following a complaint.

"Taking swift action in the matter, the Centre has asked Netflix to remove the teaser and all other promotional contents of the film. Such a kind of thing, which is against any society, is completely unacceptable," a senior Bharatiya Janata Party (BJP) leader told PTI.

In a post in Hindi on X, BJP national spokesperson Gaurav Bhatia said, "We wholeheartedly commend the Centre's swift and decisive action! Offensive content, such as the derogatory film 'Ghooskhор Pandat', has not only been removed from the platform, but an FIR has also been registered in the case."

This sends a clear message that insults to Sanatan Dharma will no longer be tolerated, he added.

"We are committed to taking the strictest possible action against those who demean any caste or community for commercial gains," Bhatia said, adding, "Sabka Saath, Sabka Vikas and Sabka Vishwas is our guiding principle."



Source: <https://www.storyboard18.com/amp/ott-news/yogi-adityanath-orders-fir-against-netflixs-ghooskhor-pandat-over-alleged-caste-insult-director-reacts-89004.htm>

FIR against Netflix's Ghooskhor Pandat over alleged caste insult, makers take down teaser

Uttar Pradesh ordered an FIR against Ghooskhor Pandat makers after protests alleging caste insult, even as petitions, political reactions and NHRC scrutiny intensified, prompting the filmmakers to pull down promotions and issue clarifications.

By Storyboard18 | February 6, 2026, 17:44:51 IST

The Uttar Pradesh government on Friday ordered the registration of an FIR against the director and creative team of Netflix's upcoming film Ghooskhor Pandat, following widespread protests and online criticism alleging that the title and certain scenes insult the Brahmin community and disturb social harmony.

A case was filed at the Hazratganj police station after some clips from the teaser of the film starring actor Manoj Bajpayee, released a few days ago, went viral and were flagged as containing objectionable caste-based and religious remarks. Officials added that the FIR was lodged by Hazratganj SHO Vikram Singh on the direction of Chief Minister Yogi Adityanath.

The filmmakers have been booked under sections 196 (promoting enmity between groups based on religion, race, caste), 299 (deliberate and malicious acts intended to outrage religious feelings), 352 (apprehension of breach of peace) of the Bharatiya Nyaya Sahita, along with section 66 of the IT Act.

The action, police said, was taken in line with the state's "zero-tolerance" approach to anything that could harm communal harmony, stated reports.

The teaser has triggered strong reactions across the country, with members of the Brahmin community staging protests and demanding a ban on the film.

BSP chief Mayawati criticized the title, calling it disrespectful and urging the Centre to immediately stop the film's release.

In a post on X, she said the portrayal of "Pandit" as a bribe-taker was unacceptable and had caused anger across the community.

Former Babri Masjid litigant Iqbal Ansari also called the title "highly objectionable" and sought legal action.

The National Human Rights Commission (NHRC) has issued a notice to the Information and Broadcasting Ministry based on a complaint alleging that the film promotes negative stereotypes and may fuel caste-based hostility.

Director issues clarification

Amid growing backlash, filmmaker Neeraj Pandey issued a clarification, saying Ghooskhor Pandat is a fictional cop drama and that the term "Pandat" is used merely as a casual character name, not as a reference to any caste or community.

He said the team had decided to temporarily take down all promotional material so that audiences could judge the film in full context rather than through snippets.

"We understand that the title has caused hurt to some viewers, and we acknowledge those feelings," Pandey wrote on Instagram. "The story focuses on an individual's actions, not on any community."

Actor Manoj Bajpayee also addressed the controversy through an Instagram Story, saying he "respects the emotions and concerns people have shared" and takes them seriously. He wrote that he approached the film purely through the lens of a character, "a flawed individual and his journey of self-realisation", and emphasised that it was never intended to be a comment on any community.

Praising director Neeraj Pandey, he said his experience with him had always reflected seriousness and

responsibility. Bajpayee added that the filmmakers' decision to take down all promotional material showed how seriously the concerns were being addressed.

Ghooskhor Pandat is part of Netflix India's 2026 content slate and marks another collaboration between the platform and Pandey, who earlier delivered Khakee: The Bihar Chapter. The film is directed by Ritesh Shah and Neeraj Pandey and features Nushrratt Bharuccha, Shraddha Das and Kiku Sharda in key roles.



Source: <https://the420.in/nhrc-gym-women-exploitation-forced-conversion-notice/>

NHRC Issues Notice Over Alleged Exploitation, Forced Religious Conversion of Women at Gyms

Last updated: February 6, 2026 10:07 am

ByThe420.in Staff | 5 Min Read

Terming the allegations of exploitation and forced religious conversion of women at gyms and fitness centres as a serious human rights concern, the National Human Rights Commission (NHRC) has issued notices to the Chief Secretaries of all States and Union Territories, seeking detailed reports and policy responses. The Commission has also sought explanations from the Ministry of Youth Affairs and Sports and the Sports Authority of India on the regulatory framework governing such establishments.

Contents

<https://the420.in/nhrc-gym-women-exploitation-forced-conversion-notice/> The NHRC said gyms and fitness centres, though largely privately run, fall within the ambit of public spaces where the dignity, safety and autonomy of women must be protected. It underscored the need for uniform guidelines, a policy framework and registration norms to regulate their functioning, adding that the absence of oversight could enable abuse of authority by trainers and staff.

Allegations from multiple States

According to the Commission, complaints and reports received from various parts of the country point to a disturbing pattern in which women were allegedly targeted by gym trainers through sexual exploitation, psychological manipulation and religious coercion. The NHRC noted that if established, such acts would amount to grave violations of fundamental rights guaranteed under the Constitution.

A senior official familiar with the proceedings said the complaints highlight recurring issues such as lack of supervision, unchecked trainer-client interactions and the absence of effective grievance redressal mechanisms within fitness centres.

"These are not isolated incidents being examined in silos. The Commission is looking at the systemic gaps that allow such misconduct to go undetected or unaddressed," the official said.

Push for a regulatory framework

In its notice, the NHRC observed that the fitness industry has expanded rapidly over the past decade, particularly in urban areas, but regulation has failed to keep pace with growth. Unlike schools or hospitals, gyms operate with minimal statutory oversight, often governed only by local municipal norms.

The Commission has directed States and UTs to consider the following measures:

Introducing mandatory registration for all gyms and fitness centres

Prescribing police verification and minimum qualification standards for trainers and staff

Enforcing a code of conduct focused on women's safety and professional boundaries

Creating clear complaint and time-bound redressal mechanisms

The NHRC said such measures are essential to prevent exploitation and ensure accountability.

Role of the Centre and sports bodies

The Commission has also asked the Ministry of Youth Affairs and Sports and the Sports Authority of India to clarify whether a national set of guidelines can be evolved for private fitness establishments. While these bodies do not directly regulate commercial gyms, the NHRC said their institutional expertise could help set baseline standards for training, ethics and professional conduct.

The Commission noted that a central framework would enable States to enforce compliance more uniformly and

reduce regulatory ambiguity.

Rising concern over women's safety

Women's rights groups and legal experts have welcomed the NHRC's intervention, calling it a long-overdue step. They argue that gyms are spaces where women seek physical and mental well-being, and any form of coercion or abuse in such settings can have lasting psychological consequences.

"Fitness centres thrive on trust. When that trust is violated, the impact goes far beyond the individual case," said a senior advocate working on gender-rights issues. "Clear rules and enforcement are the only deterrents."

Awaiting State reports

The NHRC has asked all authorities to submit reports detailing existing regulations, complaints received, actions taken and proposed reforms. Based on these responses, the Commission may issue nationwide recommendations aimed at strengthening oversight and safeguarding women's rights.

For now, the NHRC has refrained from naming any specific gym, State or individual, stressing that the objective is systemic reform rather than selective action.

Reiterating its position, the Commission said there can be no compromise on women's safety and freedom, and that gyms and fitness centres must function as secure, professional and accountable spaces, aligned with constitutional values and human rights standards.



Source: https://timesofindia.indiatimes.com/city/varanasi/film-title-draws-protest-in-kashi/amp_articleshow/127996009.cms

Film title draws protest in Kashi

Feb 6, 2026, 20:25 IST

Varanasi: A group staged a protest at Ahilyabai Ghat on Friday against an upcoming film starring Manoj Bajpai, whose title and teaser caused an uproar among certain caste groups in the state and elsewhere.

Led by Pawan Shukla, president of Vipra Samaj Kashi, the group performed a yajna on the banks of the Ganga and also raised slogans against those associated with the film.

"This insult is unacceptable. If this film's name is not changed or it is not banned, a major yajna will be performed on the banks of the Ganga," Shukla said.

The film's announcement earlier this week has sparked a storm on social media, with many users calling the title "casteist" and "offensive". The controversy has also led to the registration of an FIR at the Hazratganj police station in Lucknow, while the NHRC has issued a notice to the Ministry of Information and Broadcasting following a complaint. Some organisations have even warned of aggressive protests, claiming that the title is defamatory to a particular community.



Source: <https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-34-villages-in-koraput-without-electricity/articleshow/127952529.cms>

NHRC seeks report on 34 villages in Koraput without electricity

Feb 6, 2026, 09.39 AM IST

Cuttack: National Human Rights Commission (NHRC) on Thursday directed the state govt to file a reply to a complaint alleging that electricity eluded 34 villages in Koraput district, calling the situation a possible violation of human rights under Article 21 of the Constitution.

Accordingly, the commission sought an action taken report (ATR) within four weeks from the secretary, energy department, after taking cognisance of the complaint filed by Jeypore-based human rights activist Anup Kumar Patro.

After perusing the complaint on Thursday, the NHRC directed that a copy be forwarded to the state energy department for appropriate action. The commission has also indicated that the matter will be taken up again after four weeks upon receipt of the report.

The complainant has further sought directions to the chief secretary to take immediate remedial measures and ensure compliance with the state's constitutional obligations towards rural and tribal populations.

According to the complaint based on media reports, the affected villages that never got electrified fall under Boipariguda block of Koraput district and are spread across multiple panchayats, including Tentuligumma, Bodaput, Gupteswar, Majhiguja, Kathpoda, Chipakur and Kalar. Several of these villages are reportedly located along NH-326, which connects Ranchi in Jharkhand to Vijayawada in Andhra Pradesh, yet remain outside the electricity network.

Patro alleged that the continued denial of electricity has severely disrupted daily life in the region, affecting access to education, healthcare services and livelihood opportunities. He argued that the lack of basic infrastructure amounts to a breach of the residents' constitutional right to live with dignity.



Source: <https://timesofindia.indiatimes.com/city/vijayawada/jagan-vows-legal-action-to-expose-jungle-raj-in-andhra-pradesh/articleshow/128001947.cms>

Jagan vows legal action to expose 'jungle raj' in Andhra Pradesh

Feb 7, 2026, 12.09 AM IST

Vijayawada: Former chief minister and YSRCP president YS Jagan Mohan Reddy said the party will explore all avenues — including moving the Supreme Court and the National Human Rights Commission (NHRC) — to expose what he called the "jungle raj" of the coalition govt and the false propaganda surrounding the Tirupati laddu issue.

Speaking to reporters after meeting former minister Jogi Ramesh on Friday, Jagan inspected the destruction and arson allegedly carried out by TDP mobs at the former minister's residence. He said the CBI, after completing its investigation into the Tirupati laddu case, had filed a chargesheet clearly stating that there was no animal fat in the ghee used for laddu preparation, contrary to the allegations made by chief minister Chandrababu Naidu. He said the chargesheet — supported by reports from two central laboratories — did not mention any YSRCP leader and categorically stated that four tankers rejected by TTD during Naidu's earlier tenure had returned from another company. Jagan said the facts established in the court-monitored CBI report would prevail, and termed the one-man commission appointed by Naidu as an eyewash that would not stand scrutiny.

He alleged that the pattern of violence was the same in attacks against Ambati Rambabu, Jogi Ramesh and others, adding that TDP mobs acted in coordination with the police. He said petrol bombs and acid bottles were thrown into Jogi Ramesh's house when his elderly father was alone at home. According to him, attacks also took place at the residences of Vidadala Rajini, Bolla Brahma Naidu, Kakani Govardhan Reddy and others who tried to counter the alleged misinformation campaign.

"We will expose the jungle raj of the coalition government at all available forums and bring national attention to the distortion of facts and the continued attacks on YSRCP leaders," he said. Jagan alleged that the government had filed 24 cases against Jogi Ramesh, including one related to spurious liquor, and jailed him. He further claimed that seven cases were filed against Ramesh's son and even one against his wife.

He accused Naidu, Lokesh and Pawan Kalyan of using religion for political gain, adding that close associates of the TDP leadership and the home minister had taken part in the attacks.

Jagan said civil society was ashamed of the ongoing events and accused the government of attempting to cover up its falsehoods by appointing a one-man commission instead of accepting the findings of the CBI. The attacks on YSRCP leaders, he said, took place only because they performed pujas seeking divine intervention for good sense to prevail.

"We will pursue all available legal avenues. Justice may be delayed, but it will not be denied. We will bring to book all leaders, cadres and erring officials involved in these attacks. All days will not remain the same—we are the future," Jagan said.



Source: <https://www.ysrcongress.com/amp/top-stories/will-expose-jungle-raj-100443?params=LzIwMjYvMDIvMDYvMTAwNDQzLmpzb24=>

Will expose jungle raj at national level

6 Feb, 2026 18:57 IST

Ibrahimpatnam, Feb 6: Former Chief Minister and YSRCP President YS Jagan Mohan Reddy has affirmed that the party will explore all avenues, including the Supreme Court and the National Human Rights Commission (NHRC), to expose the jungle raj of the coalition government and the false propaganda being unleashed in the Tirupati laddu issue.

Speaking to the media after consoling Jogi Ramesh and his family members, and after witnessing the destruction and arson carried out by TDP mobs at his residence, YS Jagan Mohan Reddy said that the CBI, after completing its investigation, has filed a charge sheet clearly stating that there was no animal fat in the ghee used to prepare the laddu, contrary to the lies spread by Chandrababu Naidu. The charge sheet, backed by reports from two Central laboratories, does not mention the names of anyone associated with the YSRCP and categorically states that four tankers which were rejected by the TTD during Chandrababu Naidu's term had returned from another company. The facts mentioned in the court-monitored CBI report will prevail, and the one-man commission appointed by Chandrababu Naidu is only an eyewash and will not stand any scrutiny, said YS Jagan Mohan Reddy, whose visit drew huge crowds.

The template of arson and attacks is the same, whether it is against Ambati Rambabu, Jogi Ramesh, or others. TDP mobs worked in tandem with the police and carried out these attacks. Petrol bombs and acid bottles were thrown into the house of Jogi Ramesh when his aged father was alone at home. When our party tried to expose the lies of Chandrababu Naidu, the law of jungle raj prevailed in the form of attacks on the houses of YSRCP leaders, including Vidadala Rajini, Bolla Brahma Naidu, Kakani Govardhan Reddy, and others.

We will expose the jungle raj of the coalition government at all available forums and draw national attention to the distortion of facts by Chandrababu Naidu and the unabated attacks on YSRCP leaders who exposed the lies of the government. The government has filed 24 cases against Jogi Ramesh, including the spurious liquor case in which the losing TDP candidate was involved, and jailed him. When his son became active in politics, the police filed seven cases against him, and even a case was filed against Ramesh's wife, which speaks volumes about the jungle raj prevailing in the state.

Chandrababu Naidu has been dragging God into politics, and he, along with his son Lokesh and Pawan Kalyan, has been using God for selfish and political gains. Close associates of the TDP leadership and the Home Minister took part in the attacks, and there is strong evidence to establish this.

Civil society is hanging its head in shame over the ongoing events under jungle raj. Instead of repenting for spreading falsehoods on the laddu issue, Chandrababu Naidu and his propaganda machinery are trying to cover it up and pick holes in the CBI report by appointing a one-man commission. The attacks on our leaders were carried out only because we undertook pujas at temples, seeking God's blessings so that good sense would prevail upon Chandrababu Naidu. He said this after pointing out that huge posters and cutouts were put up by the TDP to demean political adversaries.

We will pursue all available avenues. Justice may be delayed, but it will not be denied. We will bring to book all leaders, cadres, and erring officials involved in these attacks. All days will not remain the same, and we are the

future, he said.



Source: <https://news.abplive.com/videos/news/india-controversy-depends-nhrc-issues-notice-to-i-b-ministry-over-ghuskore-pandit-1825728>

CONTROVERSY DEPENS: NHRC Issues Notice to I&B Ministry Over "Ghuskore Pandit"

By : ABP News Bureau | 06 Feb 2026 11:10 AM (IST)

The controversy surrounding the web series "Ghuskore Pandit" continues to intensify. In a major development from Uttar Pradesh's capital Lucknow, the Hazratganj police have registered an FIR against the director and the production team of the series. The case has been filed on charges of attempting to disturb social harmony. According to officials, the content of the web series allegedly contains elements that could inflame communal sentiments. The issue has now drawn national attention, with the National Human Rights Commission (NHRC) issuing a notice to the Ministry of Information and Broadcasting, seeking details regarding the matter. The web series is scheduled for release on the OTT platform Netflix, which has further fueled the debate. Authorities are currently examining the content, while the investigation into the role of the makers is underway. The controversy has sparked strong reactions across political and social circles.



Source: <https://www.bhaskar.com/amp/local/mp/raisen/news/human-rights-commission-strict-on-power-cut-summons-report-from-collector-in-7-days-137133690.html>

बिजली काटने पर मानव अधिकार आयोग सख्त, कलेक्टर से 7 दिन में रिपोर्ट तलब

रायसेन 18 घंटे पहले

भास्कर संवाददाता | रायसेन

रायसेन जिले के गैरतगंज-झुँझारपुर गांव में बिजली संकट और ग्रामीणों के साथ कथित अमानवीय व्यवहार के मामले में राष्ट्रीय मानवाधिकार आयोगने संज्ञान लिया है। आयोग ने कलेक्टर रायसेन को नोटिस जारी कर 7 दिन के भीतर कार्रवाई प्रतिवेदन तलब किया है। आयोग को दी गई शिकायत में आरोप है कि गांव में पिछले 10 दिनों से बिजली आपूर्ति ठप है। इससे जल आपूर्ति, बच्चों की पढ़ाई और दैनिक जीवन प्रभावित हुआ। जब ग्रामीणों और बच्चों ने बिजली बहाल करने की मांग रखी, तो उनकी मदद करने के बजाय उन्हें अपमानित कर वहां से भगा दिया गया। शिकायत में इसे जीवन के अधिकार, समानता और मानव गरिमा के अधिकार का उल्लंघन बताया गया है। आयोग ने कहा कि आरोप प्रथम दृष्ट्या मानवाधिकार उल्लंघन के प्रतीत होते हैं। सदस्य प्रियंक कानूंगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत प्रकरण में संज्ञान लेते हुए कलेक्टर को जांच कर रिपोर्ट भेजने के निर्देश दिए हैं।



Source: <https://www.bhaskar.com/amp/local/mp/vidisha/news/vidisha-ramlila-ravana-vadh-today-137136839.html>

अहिरावण के बाद नारांतक वधःविदिशा की रामलीला में उमड़ी भारी भीड़, आज होगा रावण वध

विदिशा 21 घंटे पहले

विदिशा की प्राचीन और ऐतिहासिक श्रीरामलीला में इन दिनों धार्मिक आस्था और परंपरा के साथ आधुनिक तकनीक का सुंदर मेल देखने को मिल रहा है। गुरुवार को अहिरावण वध के बाद नारांतक वध की लीला का मंचन किया गया, जिसे देखने बड़ी संख्या में श्रद्धालु पहुंचे। रामलीला में आज रावण वध होगा। रावण के पुतले दहन के साथ ही आतिशबाजी भी की जाएगी।

मैदान में चलित रूप में होती है रामलीला

इस रामलीला की खास बात यह है कि यहां मंच पर सीमित अभिनय नहीं होता, बल्कि पूरे मैदान में घूम-घूमकर रामकथा का मंचन किया जाता है। इसी वजह से यह रामलीला विदिशा ही नहीं, बल्कि आसपास के जिलों और गांवों में भी काफी प्रसिद्ध है और हर साल हजारों लोग इसे देखने आते हैं।

कथा में दिखाया गया नारांतक का युद्ध

लीला के दौरान दिखाया गया कि जब लंका में कोई योद्धा शेष नहीं रहता, तब मंत्री रावण को बताते हैं कि वरदान प्राप्त योद्धा नारांतक अभी जीवित है। कथा के अनुसार, नारांतक और सुग्रीव पुत्र दधिवल की शिक्षा एक ही गुरु शुक्राचार्य से हुई थी। अहिरावण वध के बाद नारांतक का श्रीराम और हनुमान जी से युद्ध होता है, लेकिन वरदान के कारण वह परास्त नहीं होता।

इसके बाद रणभूमि में नारांतक और दधिवल की सेनाओं के बीच युद्ध होता है, लेकिन किसी की हार नहीं होती और सेनाएं लौट जाती हैं। दोबारा हुए युद्ध में नारांतक वानर सेना को भयभीत करता है, जिसके बाद सुग्रीव पुत्र दधिवल ने नारांतक का वध कर दिया।

रामलीला देखने पहुंचे प्रियंक कानूनगो

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो भी इस अवसर पर रामलीला का मंचन देखने पहुंचे। उन्होंने इस प्राचीन परंपरा की सराहना की और आयोजन की प्रशंसा की।

Source: <https://cgkhabar.com/news/nhrc-takes-strict-action-on-allegations-of-exploitation-and-religious-conversion-of-women-at-a-gym-20260206>

जिम में महिलाओं के शोषण और धर्मांतरण के आरोपों पर NHRC सख्त

6 फरवरी 2026 | CG Khabar

नई दिल्ली । डेस्क: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने देशभर के जिम और फिटनेस केंद्रों में महिलाओं के साथ कथित शोषण और जबरन धार्मिक धर्मांतरण की शिकायतों पर कड़ा रुख अपनाया है। आयोग के सदस्य प्रियांक कानूनगो ने बुधवार, 4 फरवरी 2026 को सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों, केंद्रीय खेल मंत्रालय और भारतीय खेल प्राधिकरण (SAI) को नोटिस जारी कर इस संबंध में विस्तृत जवाब मांगा है।

आयोग ने स्पष्ट निर्देश दिया है कि जिम जैसे प्रतिष्ठानों के लिए कड़े दिशानिर्देश, पंजीकरण मानक और नीतियां निर्धारित की जाएं ताकि महिलाओं की सुरक्षा सुनिश्चित हो सके।

यह मामला उत्तर प्रदेश के मिर्जापुर के एक निवासी द्वारा दर्ज कराई गई शिकायत के बाद सामने आया है, जिसमें आरोप लगाया गया है कि जिम की आड़ में महिलाओं को लक्षित करने के लिए एक संगठित रैकेट चलाया जा रहा है। शिकायतकर्ता ने पुलिस की मिलीभगत और मानवाधिकारों के हनन का मुद्दा भी उठाया था।

NHRC ने इन आरोपों को गंभीरता से लेते हुए कहा है कि अनैतिक गतिविधियों के साथ-साथ घटिया सप्लीमेंट और अनियंत्रित शारीरिक गतिविधियां भी लोगों के स्वास्थ्य के लिए बड़ा खतरा हैं।

आयोग ने खेल मंत्रालय और सभी राज्य सरकारों से दो सप्ताह के भीतर मौजूदा नियमों और भावी कार्ययोजना पर रिपोर्ट पेश करने को कहा है ताकि इस क्षेत्र में हो रही अवैध गतिविधियों पर लगाम लगाई जा सके।



Source: <https://www.bhaskar.com/local/mp/vidisha/news/nhrc-notice-i-b-ministry-netflix-ghuskhor-pandat-controversy-137135421.html>

नेटफ्लिक्स फिल्म 'धूसखोर पंडत' का देशभर में विरोधःमानवाधिकार आयोग ने सूचना एवं प्रसारण मंत्रालय को नोटिस भेजा, कानूनगो बोले- भारत विरोधी विचारधारा से प्रेरित

विदिशा 12 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने नेटफ्लिक्स पर प्रस्तावित फिल्म 'धूसखोर पंडत' को लेकर कड़ा ऐतराज जताया है। आयोग ने इस मामले में सूचना एवं प्रसारण मंत्रालय को नोटिस जारी कर जरूरी कार्रवाई करने को कहा है।

प्रियंक कानूनगो ने विदिशा में पत्रकारों से बातचीत में बताया कि आयोग को इस फिल्म को लेकर शिकायत प्राप्त हुई है। शिकायत में आरोप लगाया गया है कि फिल्म का शीर्षक और ट्रेलर एक विशेष समुदाय को निशाना बनाता है।

'पंडित' को 'पंडत' कहना आपत्तिजनक: कानूनगो

कानूनगो ने कहा कि "पंडित" शब्द को "पंडत" कहना पाकिस्तानी लहजे की ओर इशारा करता है, जो भारत विरोधी सौच से प्रेरित लगता है। उन्होंने कहा कि यह एक समुदाय और जाति को अपमानित करने और समाज में वैमनस्य फैलाने का प्रयास है, जो संविधान के मूल्यों के खिलाफ है।

ट्रेलर को लेकर देशभर में विरोध

नेटफ्लिक्स ओटीटी प्लेटफॉर्म पर प्रस्तावित फिल्म के ट्रेलर को लेकर देशभर में विरोध तेज हो गया है। खासकर ब्राह्मण समाज में इस फिल्म को लेकर गहरा आक्रोश है। समाज के लोगों का कहना है कि ऐसे शब्दों का इस्तेमाल एक सम्मानित समुदाय की छवि खराब करने की कोशिश है।

सामाजिक सौहार्द बिगड़ने का आरोप

विरोध करने वालों का कहना है कि फिल्म के संवाद समाज में नफरत और तनाव फैलाने वाले हैं। ऐसे कंटेंट पर रोक लगाना जरूरी है, ताकि सामाजिक सौहार्द बना रहे।

प्रियंक कानूनगो विदिशा में अनुसूचित जाति छात्रावासों के अधीक्षकों द्वारा आयोजित संत रविदास महाराज जयंती कार्यक्रम में शामिल होने आए थे। इस मौके पर उन्होंने कहा कि संत रविदास महाराज की शिक्षाएं सामाजिक समानता और समरसता का संदेश देती हैं। इस कार्यक्रम में विदिशा कलेक्टर अंशुल गुप्ता भी मौजूद रहे। कानूनगो ने कहा कि समाज को जोड़ने वाले महापुरुषों के आदर्शों पर चलना आज की सबसे बड़ी जरूरत है।



Source: <https://www.bhaskar.com/local/mp/raisen/news/human-rights-commission-strict-on-power-cut-summons-report-from-collector-in-7-days-137133690.html>

बिजली काटने पर मानव अधिकार आयोग सख्त, कलेक्टर से 7 दिन में रिपोर्ट तलब

रायसेन 17 घंटे पहले

भास्कर संवाददाता | रायसेन

रायसेन जिले के गैरतगंज-झुँझारपुर गांव में बिजली संकट और ग्रामीणों के साथ कथित अमानवीय व्यवहार के मामले में राष्ट्रीय मानवाधिकार आयोगने संज्ञान लिया है। आयोग ने कलेक्टर रायसेन को नोटिस जारी कर 7 दिन के भीतर कार्रवाई प्रतिवेदन तलब किया है। आयोग को दी गई शिकायत में आरोप है कि गांव में पिछले 10 दिनों से बिजली आपूर्ति ठप है। इससे जल आपूर्ति, बच्चों की पढ़ाई और दैनिक जीवन प्रभावित हुआ। जब ग्रामीणों और बच्चों ने बिजली बहाल करने की मांग रखी, तो उनकी मदद करने के बजाय उन्हें अपमानित कर वहां से भगा दिया गया। शिकायत में इसे जीवन के अधिकार, समानता और मानव गरिमा के अधिकार का उल्लंघन बताया गया है। आयोग ने कहा कि आरोप प्रथम दृष्ट्या मानवाधिकार उल्लंघन के प्रतीत होते हैं। सदस्य प्रियंक कानूंगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत प्रकरण में संज्ञान लेते हुए कलेक्टर को जांच कर रिपोर्ट भेजने के निर्देश दिए हैं।

Source: <https://www.livehindustan.com/entertainment/web-series/ghooskhor-pandat-teaser-and-promotional-material-removed-by-netflix-on-centre-directive-201770385577544.html>

नेटफ्लिक्स ने हटाया मनोज बाजपेयी के 'घूसखोर पंडत' का टीजर, सरकार ने दिया निर्देश

Feb 06, 2026 07:29 pm IST Sushmeeta Semwal लाइव हिन्दुस्तान

संक्षेप:

मनोज बाजपेयी की घूसखोर पंडत फिल्म के नाम को लेकर विवाद हो रहा है। वहीं अब खबर आ रही है कि सरकार ने इसका टीजर हटाने को बोला है नेटफ्लिक्स को।

मनोज बाजपेयी की अपकमिंग फिल्म घूसखोर पंडत की जबसे अनाउंसमेंट हुई है तबसे इसको लेकर काफी विवाद हो रहा है। अब भाजपा ने शुक्रवार को कहा कि केंद्र ने ओटीटी प्लेटफॉर्म नेटफ्लिक्स को फिल्म 'घूसखोर पंडत' का टीजर और बाकी प्रमोशनल कंटेंट को सोशल मीडिया से हटाने के लिए कहा है। एफआईआर हुई दर्ज

दरअसल, जबसे फिल्म की अनाउंसमेंट हुई है तबसे इसका विरोध करके कहा जा रहा था कि ये टाइटल काफी जातिवादी और ऑफेंसिव है। इस विवाद के चलते लखनऊ के हजरतगंज पुलिस स्टेशन में एफआईआर भी दर्ज की गई है। वहीं नेशनल ह्यूमन राइट्स कमिशन (एनएचआरसी) ने एक शिकायत के बाद मिनिस्ट्री ऑफ इन्फॉर्मेशन और ब्रोडकास्टिंग को नोटिस जारी किया है।

सेंटर ने टीजर और प्रमोशनल कंटेंट हटाने को कहा

इस मामले में कार्रवाई करते हुए सेंटर ने नेटफ्लिक्स को फिल्म का टीजर और बाकी सभी प्रमोशनल कंटेंट को हटाने के लिए कहा है।

पीटीआई से बात करते हुए भारतीय जनता पार्टी के सीनियर ने कहा, 'इस तरह की हरकत, जो किसी भी समाज के खिलाफ है, पूरी तरह से अनएक्सेप्टेबल।' बीजेपी के नेशनल स्पोकपर्सन गौरव भाटिया ने एकस पर लिखा, 'केंद्र के त्वारित और प्रभावी निर्णय का हार्दिक अभिनंदन! 'घूसखोर पंडत' जैसे अपमानजनक कंटेंट को न केवल प्लेटफॉर्म से हटवाया गया है, बल्कि इस मामले में FIR भी दर्ज की गई है।'

किसी जाति या समुदाय को नीचा दिखाने वालों के खिलाफ सख्त कदम

उन्होंने आगे लिखा, 'यह स्पष्ट संदेश है कि सनातन धर्म का अपमान अब कर्तई बर्दाश्त नहीं किया जाएगा। व्यावसायिक लाभ के लिए किसी भी जाति या समुदाय को नीचा दिखाने वालों के खिलाफ हम सख्त सख्त कदम उठाने के लिए प्रतिबद्ध हैं। 'सबका साथ, सबका विकास, सबका विश्वास' ही हमारा आधार है।'



Source: <https://www.theindiadaily.com/entertainment/manoj-bajpayee-breaks-silence-on-backlash-to-ghooskhor-pandat-amid-title-row-after-fir-against-neeraj-pandey-news-111294>

'घूसखोर पंडित' की बढ़ी मुश्किलें, टीम पर हुई FIR के बाद मनोज बाजपेयी ने तोड़ी चुप्पी, जानें क्या कहा?

नेटफ्लिक्स की फिल्म 'घूसखोर पंडित' रिलीज से पहले ही विवादों में घिर गई है. जाति और धार्मिक भावनाओं को ठेस पहुंचाने के आरोप में लखनऊ में एफआईआर दर्ज की गई है. अब इस मामले पर मनोज बाजपेयी ने चुप्पी तोड़ी है.

Edited By: Antima Pal

Updated : 06 February 2026, 12:52 PM IST

मुंबई: नेटफ्लिक्स इंडिया ने 2026 के लिए अपनी वेब सीरीज और फिल्मों की लिस्ट की अनाउसमेंट की, जिसमें एक प्रोजेक्ट 'घूसखोर पंडित' काफी चर्चा में आया, लेकिन गलत वजहों से. इस फिल्म के टाइटल और कंटेंट को लेकर काफी बवाल मचा है. फिल्म के डायरेक्टर नीरज पांडे और लीड एक्टर मनोज बाजपेयी के खिलाफ एफआईआर दर्ज हो गई है.

'घूसखोर पंडित' की बढ़ी मुश्किलें

आरोप है कि टाइटल से किसी खास समुदाय की भावनाओं को ठेस पहुंची है. लखनऊ के हजरतगंज पुलिस स्टेशन में एफआईआर दर्ज की गई है, जहां कहा गया है कि 'पंडित' शब्द का इस्तेमाल भ्रष्टाचार से जोड़कर एक समुदाय (खासकर ब्राह्मण) की छवि खराब करने की कोशिश की गई है. सोशल मीडिया पर लोग इसे जातिवादी और अपमानजनक बता रहे थे. कई जगहों से बॉयकॉट की मांग, लीगल नोटिस और दिल्ली हाई कोर्ट में याचिका भी दाखिल हुई.

टीम पर हुई FIR के बाद मनोज बाजपेयी ने तोड़ी चुप्पी

नेशनल ह्यूमन राइट्स कमीशन ने भी इस पर नोटिस जारी किया. इस विवाद के बाद डायरेक्टर नीरज पांडे ने शुक्रवार को बयान जारी किया. उन्होंने कहा कि 'घूसखोर पंडित' की कहानी पूरी तरह काल्पनिक है और किसी जाति या समुदाय से इसका कोई लेना-देना नहीं है. 'पंडित' सिर्फ एक काल्पनिक किरदार का कॉलोक्वियल नाम है. उन्होंने माना कि टाइटल से कुछ लोगों की भावनाएं आहत हुई हैं, इसलिए फिल्म के सभी प्रमोशनल मटेरियल को हटा दिया गया है. उन्होंने कहा- 'हमारा इरादा कभी किसी को ठेस पहुंचाना नहीं था. हम पूरी फिल्म जल्द रिलीज करेंगे, ताकि लोग खुद देख सकें कि यह कहानी एक व्यक्ति की है, न कि किसी समुदाय की.' इसके बाद लीड एक्टर मनोज बाजपेयी ने भी चुप्पी तोड़ी. नीरज पांडे के बयान को शेयर करते हुए उन्होंने इंस्टाग्राम और एक्स पर लिखा- 'मैं लोगों की भावनाओं और चिंताओं का सम्मान करता हूं और इन्हें गंभीरता से लेता हूं. जब आप जिस प्रोजेक्ट का हिस्सा हैं, वह किसी को दुख पहुंचाता है, तो आपको रुककर सुनना पड़ता है.'

मनोज ने आगे कहा कि- 'एक एक्टर के तौर पर मैं फिल्म में सिर्फ किरदार और कहानी के जरिए आता हूं. मेरे लिए यह एक खराब इंसान की कहानी थी, जो आत्म-जागरूकता की यात्रा पर निकलता है. यह किसी समुदाय पर कोई बयान नहीं था.' 'घूसखोर पंडित' एक क्राइम थ्रिलर है, जिसमें मनोज बाजपेयी एक भ्रष्ट पुलिस अधिकारी 'अजय दीक्षित उर्फ पंडित' का रोल निभा रहे हैं.

Source: <https://www.jagran.com/entertainment/bollywood-nhrc-issues-notice-to-ib-ministry-over-ott-film-ghuskhor-pandit-40132592.html>

ओटीटी फिल्म "घूसखोर पंडत" विवादों में थिरी, एनएचआरसी का आइबी मिनिस्ट्री को नोटिस

By Digital Desk Edited By: Jeet Kumar

Updated: Fri, 06 Feb 2026 07:05 AM (IST)

ओटीटी प्लेटफार्म पर रिलीज होने वाली आगामी फिल्म "घूसखोर पंडत" के नाम को लेकर मिली शिकायत के मद्देनजर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सूचना एवं प्रसारण मंत्रालय को नोटिस जारी किया है। नेटफ्लिक्स की क्राइम थ्रिलर "घूसखोर पंडत" की कहानी एक भ्रष्ट पुलिस अधिकारी के इर्द-गिर्द घूमती है।

HighLights

नेटफ्लिक्स की ओर से इस पर तत्काल कोई प्रतिक्रिया नहीं आई है

घूसखोर पंडत की कहानी एक भ्रष्ट पुलिस अधिकारी के इर्द-गिर्द घूमती है

टीआई, नई दिल्ली। ओटीटी प्लेटफार्म पर रिलीज होने वाली आगामी फिल्म "घूसखोर पंडत" के नाम को लेकर मिली शिकायत के मद्देनजर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सूचना एवं प्रसारण मंत्रालय को नोटिस जारी किया है।

नेटफ्लिक्स की क्राइम थ्रिलर "घूसखोर पंडत" की कहानी एक भ्रष्ट पुलिस अधिकारी के इर्द-गिर्द घूमती है। 'जेम्स ऑफ बॉलीवुड' के संस्थापक संजीव नेवार ने अपनी शिकायत में आरोप लगाया है कि फिल्म में जातिवादी और भेदभावपूर्ण सामग्री है। नेटफ्लिक्स की ओर से इस पर तत्काल कोई प्रतिक्रिया नहीं आई है।

तीन फरवरी को राष्ट्रीय मानवाधिकार आयोग में दायर शिकायत के अनुसार, यह नाम सीधे तौर पर एक विशेष जाति को भ्रष्टाचार और अनैतिक व्यवहार से जोड़ता है। शिकायतकर्ता ने आरोप लगाया कि फिल्म का शीर्षक जातिगत तनावों के प्रति पहले से ही संवेदनशील समाज में सामाजिक शत्रुता को बढ़ावा दे सकता है।

फिल्म 'घूसखोर पंडत' का टीजर देख भड़के उज्जैन के ब्राह्मण

इंटरनेट माध्यम पर अभिनेता मनोज बाजपेयी की फिल्म 'घूसखोर पंडत' का टीजर जारी होने के बाद उज्जैन के ब्राह्मण आग बबूला हो गए हैं। ब्राह्मणों ने फिल्म के टाइटल का जमकर विरोध किया है। उनका कहना है कि देश में ब्राह्मण, क्षत्रिय और वैश्य को अपमानित करने का प्रचलन बढ़ रहा है। अगर शीर्षक नहीं बदला गया तो, फिल्म बनाने वालों के मुंह पर कालिख पोतेंगे।

उज्जैन के तीर्थ पुरोहित पं. अमर डब्बावाला ने भी फिल्म का विरोध किया है। उन्होंने कहा कि फिल्म के माध्यम से पंडितों को अपमानित करने का प्रयास किया जा रहा है। सेंसर बोर्ड को समाज में वैमनस्यता पैदा करने वाली फिल्मों पर रोक लगाना चाहिए। फिल्म घूसखोर पंडत प्रसारित होने से पहले ही विवादों में धिर गई है। जयपुर और दिल्ली के बाद अब उज्जैन में भी इसके शीर्षक को लेकर विवाद छिड़ गया है।

फिल्म के नाम में ही पुजारी, पुरोहित व ब्राह्मणों का अपमान है

अखिल भारतीय युवा ब्राह्मण समाज के संस्थापक पं. महेश पुजारी ने फिल्म के शीर्षक को ब्राह्मणों का अपमान बताया है। उन्होंने कहा कि देश में सर्वर्ण समाज को अपमानित किया जा रहा है। इस फिल्म के नाम में ही पुजारी, पुरोहित व ब्राह्मणों का अपमान है। हम इसकी कड़े शब्दों में निंदा करते हैं। फिल्म के निर्माता अगर हमारे सामने आएंगे तो मुंह पर कालिख पोती जाएगी।

Source: https://www.jagran.com/haryana/panchkula-haryana-hrc-free-body-transport-policy-after-faridabad-incident-40132769.html?utm_source=article_detail&utm_medium=CRE&utm_campaign=latestnews_CRE

गरीबी के कारण शव ठेले पर ले जाने पर मानवाधिकार आयोग का संज्ञान, हरियाणा को निशुल्क शव परिवहन नीति बनाने की सिफारिश

By Digital Desk Edited By: Sohan Lal

Updated: Fri, 06 Feb 2026 11:20 AM (IST)

हरियाणा मानव अधिकार आयोग ने फरीदाबाद में गरीबी के कारण ठेले पर शव ले जाने की घटना का स्वतः संज्ञान लिया है। आयोग ने इसे मानव गरिमा और संवैधानिक मूल्यों का गंभीर उल्लंघन बताया। आयोग ने राज्य सरकार को सभी सरकारी अस्पतालों में गरीब परिवारों के लिए निशुल्क और सम्मानजनक शव परिवहन नीति बनाने की सिफारिश की है। इस मामले में विस्तृत कार्रवाई रिपोर्ट भी तलब की गई है।

HighLights

आयोग ने फरीदाबाद में ठेले पर शव ले जाने का संज्ञान लिया।

इसे मानव गरिमा का गंभीर उल्लंघन बताया गया।

निशुल्क और सम्मानजनक शव परिवहन नीति बनाने की सिफारिश।

दयानंद शर्मा, चंडीगढ़। हरियाणा मानव अधिकार आयोग ने फरीदाबाद में आर्थिक तंगी के कारण महिला के शव को खुले मोटर चालित ठेले पर ले जाने की हृदय विदारक घटना का स्वतं संज्ञान लेते हुए राज्य के स्वास्थ्य तंत्र और प्रशासनिक व्यवस्था की संवेदनहीनता पर गंभीर चिंता व्यक्त की है।

आयोग ने स्पष्ट कहा कि गरीबी के कारण किसी नागरिक के शव को अपमानजनक परिस्थितियों में ले जाने के लिए विवश होना मानव गरिमा, संवैधानिक मूल्यों और कल्याणकारी राज्य की अवधारणा पर सीधा आघात है।

आयोग ने यह संज्ञान 30 जनवरी 2026 को प्रकाशित एक समाचार रिपोर्ट के आधार पर लिया, जिसमें बताया गया था कि 35 वर्षीय अनुराधा की बादशाह खान सिविल अस्पताल, फरीदाबाद में उपचार के दौरान मृत्यु हो गई थी।

परिवार आर्थिक रूप से अत्यंत कमज़ोर होने के कारण शव को घर तक ले जाने के लिए परिवहन शुल्क की व्यवस्था नहीं कर सका। अस्पताल अथवा प्रशासन द्वारा शव वाहन उपलब्ध नहीं कराए जाने के कारण परिजन मृतका के शव को मोटर चालित खुले ठेले पर अपने गांव सरूरपुर ले जाने के लिए मजबूर हुए।

जस्टिस ललित बत्रा की अध्यक्षता वाले पूर्ण आयोग, जिसमें सदस्य कुलदीप जैन और दीप भाटिया शामिल हैं, ने अपने आदेश में कहा कि संविधान के अनुच्छेद 21 के अंतर्गत जीवन का अधिकार केवल जीवित रहने तक सीमित नहीं है, बल्कि इसमें गरिमा के साथ मृत्यु का अधिकार भी निहित है।

आयोग ने कहा कि ऐसी घटनाएं राज्य की संवैधानिक और नैतिक जिम्मेदारियों से विमुखता को दर्शाती हैं तथा प्रशासनिक व्यवस्था की गंभीर कमियों को उजागर करती हैं। आयोग ने घटना के उस मार्मिक दृश्य का विशेष उल्लेख किया, जिसमें मृतका का वृद्ध ससुर ठेला चला रहा था।

परिवार के अन्य सदस्य शोक में साथ चल रहे थे और मृतका का सात वर्षीय पुत्र हवा से उड़ने के डर से अपनी मां के शव पर डाली गई चादर को मजबूती से पकड़े हुए था। आयोग ने टिप्पणी की कि ऐसे दृश्य किसी भी सभ्य और संवेदनशील समाज के लिए आत्ममंथन का विषय हैं।

स्वास्थ्य अधिकारियों द्वारा यह कहे जाने पर कि सरकारी एंबुलेंस शव परिवहन के लिए निर्धारित नहीं हैं, आयोग ने इसे नीतिगत शून्यता और प्रशासनिक असंवेदनशीलता का उदाहरण बताया। आयोग ने कहा कि प्रश्न यह नहीं है कि परिवार ने सहायता मांगी या नहीं, बल्कि यह है कि क्या राज्य के पास आर्थिक रूप से कमज़ोर परिवारों के लिए सम्मानजनक शव परिवहन की कोई सुनिश्चित व्यवस्था है।

आयोग ने हरियाणा सरकार को सिफारिश की है कि सभी सरकारी अस्पतालों में गरीब परिवारों के लिए निशुल्क और सम्मानजनक शव परिवहन की स्पष्ट नीति बनाई जाए। साथ ही अतिरिक्त मुख्य सचिव, स्वास्थ्य एवं परिवार कल्याण विभाग, महानिदेशक स्वास्थ्य सेवाएं तथा सिविल सर्जन फरीदाबाद से विस्तृत कार्रवाई रिपोर्ट तलब की गई है। मामले की अगली सुनवाई 2 अप्रैल 2026 को निर्धारित की गई है।



Source: <https://hindi.newsroompost.com/entertainments/controversy-erupts-over-the-title-of-manoj-bajpayees-film-ghooskhor-pandit-fir-lodged-in-lucknow/1055054.html>

Controversy Over Title Of Film 'Ghooskhor Pandit' : मनोज बाजपेयी की फिल्म 'धूसकोर पंडत' के टाइटल को लेकर विवाद, लखनऊ में दर्ज हुई एफआईआर

Controversy Over Title Of Film 'Ghooskhor Pandit' : नेशनल ह्यूमन राइट्स कमिशन ऑफ इंडिया ने भी इस मामले को संज्ञान में लेते हुए सूचना और प्रसारण मंत्रालय को नोटिस जारी कर स्पष्टीकरण मांगा है। इस फिल्म की रिलीज पर रोक लगाए जाने की मांग उठ रही है। वहीं इस पूरे विवाद पर फिल्म के डायरेक्टर नीरज पांडे की ओर से सफाई दी गई है।

Written by: अनुराग मिश्रा

Published: February 6, 2026 11:20 am

नई दिल्ली। ओटीटी प्लेटफॉर्म नेटफिल्म्स पर रिलीज से पहले ही अभिनेता मनोज बाजपेयी की फिल्म 'धूसकोर पंडत' के टाइटल को लेकर विवाद शुरू हो गया है। फिल्म का टीजर और पोस्टर जारी होने के बाद से ही देशभर में ब्राह्मण समुदाय के लोग फिल्म के टाइटल को लेकर विरोध कर रहे हैं। ब्राह्मणों के अपमान का आरोप लगाते हुए इस फिल्म के खिलाफ यूपी की राजधानी लखनऊ की हजरतगंज कोतवाली में शांतिभंग होने की आशंका समेत कई धाराओं एफआईआर दर्ज की गई है। पुलिस ने फिल्म के प्रोड्यूसर रितेश शाह, डायरेक्टर नीरज पांडे और नेटफिल्म्स प्लेटफॉर्म के खिलाफ जांच शुरू कर दी है। उधर, नेशनल ह्यूमन राइट्स कमिशन ऑफ इंडिया ने भी इस मामले को संज्ञान में लेते हुए सूचना और प्रसारण मंत्रालय को नोटिस जारी कर स्पष्टीकरण मांगा है। इस फिल्म की रिलीज पर रोक लगाए जाने की मांग उठ रही है। लोगों का कहना है कि फिल्म के टाइटल में 'पंडत' शब्द के जरिए एक ब्राह्मण समुदाय की छवि को धूमिल करने का प्रयास किया जा रहा है। वहीं इस पूरे विवाद पर फिल्म के डायरेक्टर नीरज पांडे जो खुद एक ब्राह्मण हैं, उनकी ओर से सफाई दी गई है। नीरज पांडे ने बताया कि हमारी फिल्म एक काल्पनिक पुलिस ड्रामा है और 'पंडत' शब्द का प्रयोग केवल एक काल्पनिक किरदार के बोलचाल के नाम के रूप में इस्तेमाल किया गया है।

नीरज ने कहा कि इस फिल्म के शीर्षक से कुछ लोगों को ठेस पहुंची है और हम उनकी भावनाओं को समझते हैं। इन चिंताओं को ध्यान में रखते हुए, हमने फिलहाल फिल्म से संबंधित सभी प्रचार सामग्री को हटाने का फैसला किया है, क्योंकि हमारा मानना है कि फिल्म को पूरी तरह से देखा जाना चाहिए और उस कहानी के संदर्भ में समझा जाना चाहिए जिसे हम बताना चाहते हैं, न कि आंशिक झलक के आधार पर इसको लेकर कोई निष्कर्ष निकाला जाए। हम जल्द ही दर्शकों के साथ फिल्म साझा करने के लिए उत्सुक हैं।

Source: <https://www.prabhasakshi.com/bollywood/ghooskhor-pandat-after-fir-and-a-notice-from-the-nhrc-the-makers-removed-promotional-material>

फिल्म Ghooskhor Pandat पर बवाल! FIR और NHRC के नोटिस के बाद मेकर्स ने हटाई प्रचार सामग्री, Manoj Bajpayee ने दी सफाई

रेनू तिवारी | Feb 6 2026 3:37PM

फिल्म निर्माता नीरज पांडे ने शुक्रवार को स्पष्ट किया कि इसकी कहानी एक काल्पनिक किरदार पर आधारित है तथा इसका किसी भी जाति या समुदाय से कोई संबंध नहीं है। 'नेटफ्लिक्स' की इस फिल्म को एक दिन पहले अपने नाम को लेकर आलोचनाओं का सामना करना पड़ा जिसके बाद यह बयान सामने आया है।

नेटफ्लिक्स पर रिलीज होने वाली आगामी क्राइम थ्रिलर फिल्म 'घूसखोर पंडत' अपने शीर्षक (Title) को लेकर विवादों के भंवर में फंस गई है। फिल्म के नाम को जातिसूचक और अपमानजनक बताए जाने के बाद अभिनेता मनोज बाजपेयी और फिल्म निर्माता नीरज पांडे ने शुक्रवार को अपना स्पष्टीकरण जारी किया। विवाद इतना बढ़ गया है कि उत्तर प्रदेश में FIR दर्ज की गई है और राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी इस मामले में दखल दिया है। फिल्म निर्माता नीरज पांडे ने शुक्रवार को स्पष्ट किया कि इसकी कहानी एक काल्पनिक किरदार पर आधारित है तथा इसका किसी भी जाति या समुदाय से कोई संबंध नहीं है। 'नेटफ्लिक्स' की इस फिल्म को एक दिन पहले अपने नाम को लेकर आलोचनाओं का सामना करना पड़ा जिसके बाद यह बयान सामने आया है।

इस विवाद के कारण उत्तर प्रदेश के हजरतगंज पुलिस थाने में प्राथमिकी दर्ज की गई है, वहीं एक शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सूचना एवं प्रसारण मंत्रालय को नोटिस जारी किया है। सोशल मीडिया पर जारी एक बयान में पांडे ने स्वीकार किया कि फिल्म के शीर्षक से दर्शकों के एक वर्ग की भावनाएं "आहत" हुई हैं और उन्होंने कहा कि फिल्हाल फिल्म से जुड़ी सभी प्रचार सामग्री हटा ली जाएगी।

इस सप्ताह की शुरुआत में फिल्म की घोषणा के बाद इसके नाम को लेकर सोशल मीडिया पर तीखी प्रतिक्रिया देखने को मिली थी। कई उपयोगकर्ताओं ने इसे असंवेदनशील और अपमानजनक बताया। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बृहस्पतिवार को सूचना एवं प्रसारण मंत्रालय को नोटिस जारी किया। यह नोटिस एक शिकायत के बाद दिया गया, जिसमें आरोप लगाया गया था कि ओटीटी मंच पर रिलीज होने वाली आगामी फिल्म का नाम "नकारात्मक रूढ़ियों को बढ़ावा देता है" और "एक मान्यता प्राप्त सामाजिक समूह को बदनाम करता है"।

पांडे ने कहा कि यह फिल्म एक काल्पनिक पुलिस ड्रामा है और "पंडत" शब्द का उपयोग केवल एक काल्पनिक पात्र के बोलचाल वाले नाम के तौर पर किया गया है। उन्होंने कहा, "इस फिल्म की कहानी एक व्यक्ति के कृत्यों और उसकी पसंद/नापसंद पर केंद्रित है और यह किसी भी जाति धर्म या समुदाय को निशाना नहीं बनाती है। एक फिल्म निर्माता के रूप में मैं अपने काम को जिम्मेदारी के साथ करता हूं ताकि कहानियां विचारपूर्ण और सम्मानजनक हों।"

फिल्म के मुख्य अभिनेता मनोज बाजपेयी ने कहा कि वह लोगों की भावनाओं और चिंताओं का सम्मान करते हैं और उन्हें गंभीरता से लेते हैं। उन्होंने कहा, "जब किसी फिल्म या काम से कुछ लोगों को दुख पहुंचता है, तो कलाकार को रुककर सोचना चाहिए और लोगों की बात सुननी चाहिए। एक अभिनेता के तौर पर मैं किसी फिल्म में उसके किरदार और कहानी के जरिए जुड़ता हूं। मेरे लिए यह भूमिका एक ऐसे व्यक्ति को दिखाने की थी जो कमज़ोरियों और गलतियों से भरा इंसान है और जो धीरे-धीरे खुद को समझने की यात्रा पर निकलता है। यह फिल्म या किरदार किसी भी समुदाय के बारे में नहीं है।"

यह आगामी क्राइम थ्रिलर अजय दीक्षित उर्फ पंडत की कहानी है, जो एक भ्रष्ट पुलिस अधिकारी है। एक रात उसकी योजनाएं तब बिगड़ जाती हैं जब वह खुद को दिल्ली के बीच-बीच एक वैश्विक साजिश के बीच फंसा हुआ पाता है। फिल्म की घोषणा मंगलवार को नेटफ्लिक्स के एक कार्यक्रम में की गई थी। इसका निर्देशन रितेश शाह ने किया है, जिन्होंने पांडे के साथ मिलकर इसकी कहानी भी लिखी है। इसे पांडे ने अपने बैनर 'फ्राइडे फिल्मवर्क्स' के तहत प्रोड्यूस किया है।

"ए वेडनेसडे", "स्पेशल 26" और "बेबी" जैसी चर्चित फिल्मों के लिए मशहूर पांडे ने कहा कि "घूसखोर पंडत" को पूरी ईमानदारी से केवल दर्शकों के मनोरंजन के उद्देश्य से बनाया गया है। उन्होंने कहा, "हम समझते हैं कि फिल्म के शीर्षक से कुछ दर्शकों को ठेस पहुंची है और हम उनकी भावनाओं को समझते हैं। इन चिंताओं को देखते हुए हमने फिल्हाल सभी प्रचार सामग्री हटाने का निर्णय लिया है, क्योंकि हमारा मानना है कि फिल्म को पूरी तरह देखने और कहानी के संदर्भ को समझने के बाद ही उसका मूल्यांकन होना चाहिए, न कि अधूरी झालकियों के आधार पर। मैं जल्द इसे दर्शकों के साथ साझा करने के लिए उत्सुक हूं।"

"स्पेशल 26" और "अच्यारी" जैसी फिल्मों में पांडे के साथ काम कर चुके बाजपेयी ने कहा कि पांडे अपने काम को हमेशा गंभीरता और सावधानी के साथ करते हैं। उन्होंने कहा, "जनभावना को देखते हुए फिल्म निर्माताओं ने प्रचार सामग्री को फिल्हाल हटाने का फैसला किया है। इससे यह स्पष्ट होता है कि लोगों की चिंताओं को कितनी गंभीरता से लिया जा रहा है।" नेटफ्लिक्स ने यूट्यूब और अन्य सोशल मीडिया मंचों से फिल्म के प्रचार का टीज़र हटा दिया है। बहुजन समाज पार्टी (बसपा) की राष्ट्रीय अध्यक्ष और उत्तर प्रदेश की पूर्व मुख्यमंत्री मायावती ने शुक्रवार को फिल्म 'घूसखोर पंडत' में ब्राह्मण समाज के कथित

अपमान की निंदा की है और मांग की है कि इस जातिसूचक फिल्म पर केंद्र सरकार को तुरंत प्रतिबंध लगाना चाहिए।



Source: <https://hindi.theprint.in/india/ghuskhor-pandit-is-a-fictional-film-it-has-no-connection-with-any-caste-neeraj-pandey-and-manoj-bajpayee/929643/>

‘घूसखोर पंडत’ काल्पनिक फिल्म है, इसका किसी जाति से कोई संबंध नहीं : नीरज पांडे और मनोज बाजपेयी

भाषा | 6 February, 2026

मुंबई, छह फरवरी (भाषा) नेटफ्लिक्स पर रिलीज होने वाली फिल्म ‘घूसखोर पंडत’ के नाम को लेकर आलोचनाओं के बाद अभिनेता मनोज बाजपेयी और फिल्म निर्माता नीरज पांडे ने शुक्रवार को स्पष्ट किया कि इसकी कहानी एक काल्पनिक किरदार पर आधारित है तथा इसका किसी भी जाति या समुदाय से कोई संबंध नहीं है।

‘नेटफ्लिक्स’ की इस फिल्म को एक दिन पहले अपने नाम को लेकर आलोचनाओं का सामना करना पड़ा जिसके बाद यह बयान सामने आया है। इस विवाद के कारण उत्तर प्रदेश के हजरतगंज पुलिस थाने में प्राथमिकी दर्ज की गई है, वहीं एक शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सूचना एवं प्रसारण मंत्रालय को नोटिस जारी किया है।

सोशल मीडिया पर जारी एक बयान में पांडे ने स्वीकार किया कि फिल्म के शीर्षक से दर्शकों के एक वर्ग की भावनाएं “आहत” हुई हैं और उन्होंने कहा कि फिलहाल फिल्म से जुड़ी सभी प्रचार सामग्री हटा ली जाएगी।

इस सप्ताह की शुरुआत में फिल्म की घोषणा के बाद इसके नाम को लेकर सोशल मीडिया पर तीखी प्रतिक्रिया देखने को मिली थी। कई उपयोगकर्ताओं ने इसे असंवेदनशील और अपमानजनक बताया।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बृहस्पतिवार को सूचना एवं प्रसारण मंत्रालय को नोटिस जारी किया। यह नोटिस एक शिकायत के बाद दिया गया, जिसमें आरोप लगाया गया था कि ओटीटी मंच पर रिलीज होने वाली आगामी फिल्म का नाम “नकारात्मक रूढ़ियों को बढ़ावा देता है” और “एक मान्यता प्राप्त सामाजिक समूह को बदनाम करता है।”

पांडे ने कहा कि यह फिल्म एक काल्पनिक पुलिस ड्रामा है और “पंडत” शब्द का उपयोग केवल एक काल्पनिक पात्र के बोलचाल वाले नाम के तौर पर किया गया है।

उन्होंने कहा, “इस फिल्म की कहानी एक व्यक्ति के कृत्यों और उसकी पसंद/नापसंद पर केंद्रित है और यह किसी भी जाति धर्म या समुदाय को निशाना नहीं बनाती है। एक फिल्म निर्माता के रूप में मैं अपने काम को जिम्मेदारी के साथ करता हूं ताकि कहानियां विचारपूर्ण और सम्मानजनक हों।”

फिल्म के मुख्य अभिनेता मनोज बाजपेयी ने कहा कि वह लोगों की भावनाओं और चिंताओं का सम्मान करते हैं और उन्हें गंभीरता से लेते हैं।

उन्होंने कहा, “जब किसी फिल्म या काम से कुछ लोगों को दुख पहुंचता है, तो कलाकार को रुककर सोचना चाहिए और लोगों की बात सुननी चाहिए। एक अभिनेता के तौर पर मैं किसी फिल्म में उसके किरदार और कहानी के जरिए जुड़ता हूं। मेरे लिए यह भूमिका एक ऐसे व्यक्ति को दिखाने की थी जो कमज़ोरियों और गलतियों से भरा इंसान है और जो धीरे-धीरे खुद को समझने की यात्रा पर निकलता है। यह फिल्म या किरदार किसी भी समुदाय के बारे में नहीं है।”

यह आगामी क्राइम थ्रिलर अजय दीक्षित उर्फ पंडत की कहानी है, जो एक भ्रष्ट पुलिस अधिकारी है। एक रात उसकी योजनाएं तब बिगड़ जाती हैं जब वह खुद को दिल्ली के बीचों-बीच एक वैश्विक साजिश के बीच फंसा हुआ पाता है।

फिल्म की घोषणा मंगलवार को नेटफ्लिक्स के एक कार्यक्रम में की गई थी। इसका निर्देशन रितेश शाह ने किया है, जिन्होंने पांडे के साथ मिलकर इसकी कहानी भी लिखी है। इसे पांडे ने अपने बैनर ‘फ्राइडे फिल्मवर्क्स’ के तहत प्रोड्यूस किया है।

“ए वेडनेसडे”, “स्पेशल 26” और “बेबी” जैसी चर्चित फिल्मों के लिए मशहूर पांडे ने कहा कि “घूसखोर पंडत” को पूरी ईमानदारी से केवल दर्शकों के मनोरंजन के उद्देश्य से बनाया गया है।

उन्होंने कहा, “हम समझते हैं कि फिल्म के शीर्षक से कुछ दर्शकों को ठेस पहुंची है और हम उनकी भावनाओं को समझते हैं। इन चिंताओं को देखते हुए हमने फिलहाल सभी प्रचार सामग्री हटाने का निर्णय लिया है, क्योंकि हमारा मानना है कि फिल्म को पूरी तरह देखने और कहानी के संदर्भ को समझने के बाद ही उसका मूल्यांकन होना चाहिए, न कि अधूरी झालकियों के आधार पर। मैं जल्द इसे दर्शकों के साथ साझा करने के लिए उत्सुक हूं।”

“स्पेशल 26” और “अद्यारी” जैसी फिल्मों में पांडे के साथ काम कर चुके बाजपेयी ने कहा कि पांडे अपने काम को हमेशा गंभीरता और सावधानी के साथ करते हैं।

उन्होंने कहा, “जनभावना को देखते हुए फिल्म निर्माताओं ने प्रचार सामग्री को फिलहाल हटाने का फैसला किया है। इससे यह स्पष्ट होता है कि लोगों की चिंताओं को कितनी गंभीरता से लिया जा रहा है।”

नेटफ्लिक्स ने यूट्यूब और अन्य सोशल मीडिया मंचों से फिल्म के प्रचार का टीज़र हटा दिया है।

बहुजन समाज पार्टी (बसपा) की राष्ट्रीय अध्यक्ष और उत्तर प्रदेश की पूर्व मुख्यमंत्री मायावती ने शुक्रवार को फिल्म ‘घूसखोर पंडत’ में ब्राह्मण समाज के कथित

अपमान की निंदा की है और मांग की है कि इस जातिसूचक फिल्म पर केंद्र सरकार को तुरंत प्रतिबंध लगाना चाहिए।

भाषा

गोला नरेश

नरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है। इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है।



Source: <https://www.timesnowhindi.com/india/nhrc-issues-notice-to-centre-and-states-on-allegations-of-racket-operating-under-the-guise-of-a-gym-in-mirzapur-up-article-153572993>

NHRC का यूपी के मिर्जापुर में जिम की आड़ में 'रैकेट' के आरोप पर केंद्र एवं राज्यों को नोटिस

Authored by: मकरंद काले

Updated Feb 6, 2026, 11:36 PM IST

आयोग ने कहा है कि 'युवा मामले और खेल मंत्रालय के सचिव को एक नोटिस जारी किया गया है, जिसमें 'जिम/फिटनेस सेंटर' आदि के लिए किसी भी दिशानिर्देश/नीति/पंजीकरण मानदंडों के संबंध में एक रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है'

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने उत्तर प्रदेश के मिर्जापुर जिले में एक जिम और फिटनेस सेंटर की आड़ में युवा महिलाओं को 'शोषण और जबरन धर्मांतरण' के लिए निशाना बनाते हुए एक 'संगठित रैकेट' चलाये जाने की शिकायत के मद्देनजर केंद्र सरकार, सभी राज्य सरकारों और केंद्र शासित प्रदेशों को नोटिस जारी किये हैं। मामले की कार्यवाही से यह बात सामने आयी है।

आयोग ने कहा है कि 'युवा मामले और खेल मंत्रालय के सचिव को एक नोटिस जारी किया गया है, जिसमें 'जिम/फिटनेस सेंटर' आदि के लिए किसी भी दिशानिर्देश/नीति/पंजीकरण मानदंडों के संबंध में एक रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है'

कार्यवाही के अनुसार, मध्यप्रदेश के अनिरुद्ध केशरे ने 28 जनवरी को शिकायत दर्ज कराई। उसने दावा किया है कि मिर्जापुर जिले में, एक जिम और फिटनेस सेंटर की आड़ में एक 'संगठित रैकेट' चलाया जा रहा है, जिसका कथित उद्देश्य युवतियों को 'शोषण और जबरन धर्मांतरण' के लिए निशाना बनाना है।

शिकायतकर्ता ने मीडिया रिपोर्ट का हवाला दिया है जिनमें कथित तौर पर कई महिलाओं को निशाना बनाए जाने का संकेत दिया गया है। उसने आरोप लगाया है कि 'एक पुलिसकर्मी सीधे तौर पर शामिल है' जिससे 'पद का दुरुपयोग, कानून प्रवर्तन में विफलता और मानवाधिकारों, महिलाओं की सुरक्षा और धार्मिक स्वतंत्रता के उल्लंघन' के बारे में गंभीर चिंताएं पैदा होती हैं।

आयोग के हस्तक्षेप की मांग की गई

कार्यवाही के अनुसार, इसमें आयोग के हस्तक्षेप की मांग की गई थी तथा 'स्वतंत्र और निष्पक्ष जांच, पीड़ितों की सुरक्षा और पुनर्वास, शामिल पुलिसकर्मी के खिलाफ सख्त कार्रवाई और इस तरह के शोषण को रोकने के लिए जिम और फिटनेस केंद्रों के लिए राष्ट्रव्यापी दिशानिर्देश और नियामक निरीक्षण तैयार करने' की अपील की गई है।

इसमें कहा गया है कि राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगों की अध्यक्षता वाली उसकी एक पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत इसका संज्ञान लिया है। कार्यवाही के अनुसार शिकायत में लगाए गए आरोप, प्रथम दृष्ट्या, पीड़ितों के मानवाधिकारों का उल्लंघन प्रतीत होते हैं। कार्यवाही के मुताबिक, आयोग की रजिस्ट्री को सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को नोटिस जारी करने का निर्देश दिया गया है, जिसमें उन्हें जिम/फिटनेस सेंटर आदि की स्थापना के लिए दिशानिर्देश/नीति/पंजीकरण नियम और मानक के संबंध में रिपोर्ट प्रस्तुत करने के लिए कहा गया है।

Source: <https://www.tv9hindi.com/entertainment/bollywood-news/manoj-bajpayee-bollywood-film-ghooskhor-pandat-controversy-fir-lucknow-3676760.html>

Ghooskhor Pandat Controversy: नेटफिलिक्स की विवादित फिल्म 'धूसखोर पंडत' पर FIR दर्ज, ब्राह्मण समाज की भावनाएं आहत करने का आरोप

Ghooskhor Pandat Film Controversy: मनोज बाजपेयी की अपकमिंग फिल्म धूसखोर पंडत ओटीटी प्लेटफॉर्म नेटफिलिक्स पर स्ट्रीम होने के लिए तैयार है। लेकिन रिलीज से पहले ही ये फिल्म विवादों में घिर गई है। पिछले कुछ दिनों से ब्राह्मण समाज द्वारा इस फिल्म के टाइटल को लेकर विरोध प्रदर्शन हो रहा था। अब इस मामले में लखनऊ में FIR दर्ज कर ली गई है।

पंकज चतुर्वेदी Updated on: Feb 06, 2026 9:40 AM IST

Manoj Bajpayee Ghooskhor Pandat Film Controversy: बॉलीवुड एक्टर मनोज बाजपेयी की फिल्म धूसकार पंडत मौजूदा समय में विवादों में घिर गई है। OTT प्लेटफॉर्म पर विवादित कंटेंट के खिलाफ सख्ती बढ़ती जा रही है। मुख्यमंत्री योगी आदित्यनाथ के निर्देशों पर लखनऊ पुलिस ने नेटफिलिक्स पर रिलीज होने वाली फिल्म धूसखोर पंडत के खिलाफ गंभीर धाराओं में मुकदमा दर्ज किया है। यह कार्रवाई कमिश्नरेट लखनऊ के थाना हजरतगंज में की गई है। फिल्म के शीर्षक और कथित सामग्री को लेकर ब्राह्मण समाज सहित विभिन्न सामाजिक संगठनों में भारी बवाल मचा हुआ है। आरोप है कि मनोज बाजपेयी की फिल्म धूसखोर पंडत का टाइटल विशेष रूप से ब्राह्मण समुदाय को लेकर है और अपमानजनक लगता है। जिसमें 'पंडत' पंडित शब्द को भ्रष्टाचार से जोड़कर एक पूरे वर्ग की छवि खराब करने की कोशिश की गई है। सोशल मीडिया पर टीजर और पोस्टर वायरल होने के बाद से देशभर में फिल्म के टाइटल का विरोध देखने को मिल रहा है और बायकॉट की मांग कर रहे हैं।

पुलिस ने क्या दर्ज किया मुकदमा?

थाना हजरतगंज के प्रभारी निरीक्षक विक्रम सिंह ने FIR दर्ज की। शिकायत में कहा गया है कि फिल्म-वेब सीरीज के लिम्स्स सोशल मीडिया और OTT प्लेटफॉर्म नेटफिलिक्स पर उपलब्ध हैं, जिसमें जातिगत आधार पर अपमान, धार्मिक भावनाओं को ठेस पहुंचाने का प्रयास किया गया गया है। पुलिस ने इसे शांति व्यवस्था भंग करने की साजिश करार दिया है। मामले में भारतीय न्याय संहिता की गंभीर धाराएं लगाई गई हैं, जो धार्मिक भावनाओं को आहत करने, समुदायों के बीच दुश्मनी फैलाने और सार्वजनिक शांति बिगड़ने से संबंधित हैं। पुलिस ने फिल्म के निर्देशक रितेश शाह, लेखक नीरज पांडे और निर्माता समेत नेटफिलिक्स प्लेटफॉर्म के खिलाफ जांच शुरू कर दी है।

वाराणसी-भोपाल में भी हो रहा विरोध

ब्राह्मण समाज और अन्य संगठनों ने फिल्म के नाम को जातिवादी और सनातन विरोधी बताते हुए तीखी आपत्ति जताई है। भोपाल, वाराणसी और अन्य शहरों में पहले ही विरोध प्रदर्शन हो चुके हैं, जहां प्रदर्शनकारियों ने नेटफिलिक्स पर बैन, टाइटल बदलने और निर्माताओं पर सख्त कार्रवाई की मांग की। लखनऊ में भी प्रदर्शन की चेतावनी दी गई है। कई संगठनों ने दिल्ली हाईकोर्ट में याचिका दायर कर रिलीज पर रोक लगाने की मांग की है, जबकि मुंबई में एक वकील ने नेटफिलिक्स और फिल्म के निर्देशक (रितेश शाह, नीरज पांडे) को लीगल नोटिस भेजा है। फिल्म में मनोज बाजपेयी मुख्य भूमिका में हैं, और यह एक भ्रष्ट पुलिस अधिकारी की कहानी बताई जा रही है, लेकिन फिलहाल तो विवाद मुख्य रूप से टाइटल पर केंद्रित है।

विवाद पर हरकत में आया NHRC

मनोज बाजपेयी की फिल्म धूसखोर पंडत के टाइटल पर नेशनल ह्यूमन राइट्स कमिशन ऑफ इंडिया भी हरकत में आया है और इसने सूचना और प्रसारण मंत्रालय को नोटिस जारी किया है। ऐसा आरोप है कि इसके टाइटल को सामाजिक समूह को बदनाम करने वाला बताया गया है। इससे पहले जेम्स ऑफ बॉलीवुड के संस्थापक और मामले में शिकायतकर्ता संजीव नेवार ने आरोप लगाया है कि फिल्म में जातिवादी और भेदभावपूर्ण सामग्री है। फिलहाल इसपर नेटफिलिक्स की ओर से अभी तक कोई भी प्रतिक्रिया नहीं आई है।